BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.189 of 2025 (SZ)
[Earlier O.A. No.374 of 2025(PB)]

IN THE MATTER OF:
Tribunal on its own motion SUO MOTU based on the news item in The Hindu, dt:22.07.2025, titled "Three Killed in fireworks unit explosion in T.N.'s Sivakasi"

And

Central Pollution Control Board and Others ... Respondents

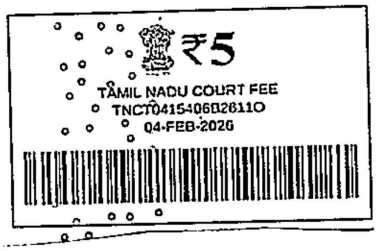
INDEX

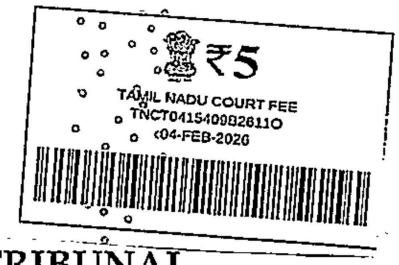
Sl. No.	Date	Particulars	Pages
1.	09.12.2025	Vakalath	1
2.	09.12.2025	Reply statement filed by 4th Respondent	3
3.	05.06.2018	Copy of Licence No. 16/ 2018 with clean copy	9
4.	25.06.2018	Copy of Partnership Deed along with Registration Certificate	22
5.	03.02.2021	Agreement in respect of CSIR- NEERI	30
6.	27.03.2023	Renewal of Licence in respect of manufacturing of Amorces Fireworks	44
7.	16.10.2023	Copy of Factory Licence	51
8.	06.04.2024	Renewal of Licence in respect of possession for sale of fireworks from magazines / store house	56
9.	22.07.2024	Copy of Certificate issued for lightning arrester test	64
10.	-	Training Certificates issued in respect of Managers, Supervisors and Foreman with clean copy	67
11.	21.07.2025	Copy of FIR in Crime No. 458/2025 with clean copy	74

Certified that above documents are true copies from the respective originals.

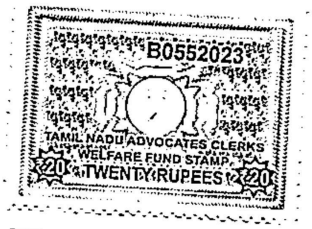
Dated at Chennai, on this 9th day of December 2025

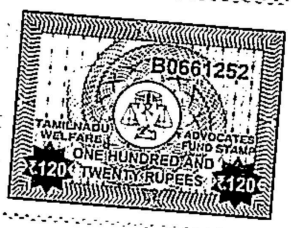
Counsel for Petitioner.





BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI





Original Application No. 189 of 2025 (SZ)
[Earlier O.A.No.374 of 2025 (PB)]

In the matter of Tribunal on its own motion SUO MOTU based on the news item in The Hindu dt. 22.07.2025 titled 'Three killed in fireworks unit explosion in T.N's Sivakasi

And

Central Pollution Control Board & others ... Respondents

I, S. Gopi, the 4th Respondent herein do hereby appoint and retain

M/s. P. KALAIYARASI BHARATHI & P. SARAVANAKUMAR

- Advocates

to appear for me in the above Original Application and to conduct and prosecute or defend the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein. I empower my Advocate to appear in all miscellaneous proceedings in the above Original Application or matter till all decree or orders are fully satisfied or adjusted and in all Appeals thereto whether in Original Application, interlocutory application, execution petition and applications in execution till they are finally disposed of in this Court and to obtain the return of documents and draw moneys that may be payable to me in the said O.A.

I certify that the contents of this Vakalat were read over and explained in Tamil in my presence to the executant who appeared perfectly to understand the same and made their signatures in my presence.

x S. Gopi Before me

R. Kalaiyarasi 1878/2014
Advocate
Law Chambers
High Court
Buildings
Madurai-625023
9629484279

Executed before me this the 9th day of December 2025

Accepted: P. Kalaiyarasi Counsel for 4th Respondent

Address for service of the said Counsel.

M/S. P. KALAIYARASI BHARATHI & P. SARAVANAKUMAR, ADVOCATES,
77, Law Chambers, High Court Buildings, Madurai – 625 023.
9487132993, 9842205058

V.

BEFORE THE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No.189 of 2025 (SZ)
[Earlier O.A. No.374 of 2025(PB)]

V A K A L A T

M/s. P. KALAIYARASI BHARATHI (1488/04)
P. SARAVANAKUMAR (517/06)
Counsel for 4th Respondent
94871 32993
Email : udhayalawoffice@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.189 of 2025 (SZ)
[Earlier O.A. No.374 of 2025(PB)]

IN THE MATTER OF:
Tribunal on its own motion SUO MOTU based on the news item in The Hindu, dt:22.07.2025, titled "Three Killed in fireworks unit explosion in T.N.'s Sivakasi"

And

Central Pollution Control Board and Others

... Respondents

REPLY STATEMENT SUBMITTED BY THE 4TH RESPONDENT

I am the 4th Respondent herein and the Proprietor of M/s. Shree Mariamman Fireworks and Amorces Industries, situated in Survey Nos. 264/5D, 265/1, 265/2, 265/3A, 265/4, 430/1, 430/2, 438/1A, 438/1B, 438/2 and 440/1 at Naranapuram, Sivakasi, Virudhunagar District. I am filing this reply statement based on records and personal knowledge.

2. It is submitted that the said fireworks unit was earlier functioning in the name of M/s. Vee Two Amorces Industries. After purchase in the year 2018, proper transfer of ownership and change of name were approved by the Additional District Magistrate and District Revenue Officer, Virudhunagar, under Explosives Licence No.16/2018, File No. Nee.Mu.E2/11440/18 dated 05.06.2018, valid up to 31.12.2026. The said licence was issued in accordance with the Explosives Act, 1884 and the Explosives Rules, 2008.

3. It is submitted that the unit has at all times possessed valid statutory licences, including Explosives Manufacturing Licence under the Explosives Act, 1884 and Explosives Rules, 2008, Factory Licence under the Factories Act, 1948 read with the Tamil Nadu Factories Rules, 1950,

and Arms Act Form-II Licence. The Explosives Licence stands renewed till 31.03.2028, and the Factory Licence stands renewed till 31.12.2028. A Lightning Arrester Certificate, as required under the safety provisions under the Tamil Nadu Factories Rules, 1950, was obtained from the competent authority on 22.07.2024.

4. It is submitted that on 03.02.2021, a Non-Disclosure Agreement was executed between this Respondent and the Director, CSIR–NEERI, for undertaking activities related to the manufacture of Green Crackers, strictly in accordance with notifications issued by the Ministry of Environment, Forest and Climate Change under the Environment (Protection) Act, 1986 and the guidelines issued by the Central Pollution Control Board relating to Green Crackers. All foremen, supervisors and managers working in the unit are trained and certified in accordance with the safety requirements prescribed under the Explosives Rules, including Rules 6, 112, 114 and other applicable provisions. All employees are insured and statutory requirements including Provident Fund contributions have been duly followed.

5. It is submitted that in the above circumstances, an unfortunate fire accident occurred on 21.07.2025 at about 3.30 p.m., resulting in the death of four persons and injury to two others. Based on the complaint of the Village Administrative Officer, a case in Crime No.458 of 2025 was registered. The foreman and manager were arrested and subsequently released on bail by the Hon'ble Madurai Bench of Madras High Court in Crl.O.P.(MD) No.12907 of 2025 dated 05.08.2025.

6. It is further submitted that the proprietor's application for Anticipatory Bail in Crl.O.P.(MD) No.12563 of 2025 was initially dismissed on 05.08.2025, and later, Anticipatory Bail Petition was granted by the Hon'ble High Court on 09.10.2025 in Crl.O.P.(MD) No.17188 of 2025.

It is respectfully submitted that although negligence was alleged, the actual cause of the incident was a sudden exothermic chemical reaction induced by the high ambient temperature of around 33°C at the time of the occurrence. On the same day, two neighbouring fireworks units in the locality also experienced heat-triggered accidental reactions. The accident was purely accidental, and no violation of operational norms under Rules 106 to 113 of the Explosives Rules, 2008 can be attributed to this Respondent.

7. It is respectfully submitted that this Respondent voluntarily paid a sum of Rs.10,00,000/- each to the families of the four deceased persons, Rs.1,00,000/- each to the injured, and Rs.50,000/- towards funeral expenses. From 2018 till the date of the accident, no violation of any provision of the Explosives Act, Environment (Protection) Act, Factories Act, Air (Prevention and Control of Pollution) Act, or Water (Prevention and Control of Pollution) Act was ever recorded against this unit. The unit was being run with all required safety measures, including lightning arresters, earthing systems, fire-fighting equipment, approved shed construction, prescribed distance norms, and proper documentation.

8. It is humbly submitted that pursuant to the directions of this Hon'ble Tribunal dated 23.09.2025, all documents, records and particulars were furnished to the Tamil Nadu Pollution Control Board as well as to the District Administration. The unit has not violated any provision of the Environment (Protection) Act, 1986, Air Act, Water Act, CPCB Guidelines, TNPCB Conditions or the NGT Act, 2010.

9. It is submitted that the manufacturing processes adopted by the unit comply with the standards prescribed under the Explosives Rules, 2008, the Environment (Protection) Act, 1986, the guidelines issued by the CPCB and TNPCB, and the directives issued under the Factories Act, 1948.

There is no history of any previous untoward incidents or violations. All safety rules relating to mixing, processing, storage and handling under Rules 106 to 135 of the Explosives Rules, 2008 were duly complied with.

10. It is further submitted that after the accident, the premises were sealed by the authorities. This Respondent has fully cooperated with all investigating agencies, including the Police, District Administration, Explosives Wing Authorities and the Pollution Control Board. The Respondent undertakes to continue cooperating with all authorities and to abide by any further directions this Hon'ble Tribunal may deem fit to issue.

11. It is respectfully submitted that the accident was not a consequence of any breach of environmental or safety standards, but rather an unexpected high-temperature-induced reaction. There is no violation of any statutory requirement under the Explosives Act, the Environment (Protection) Act, the Air Act, the Water Act, the Factories Act, or any rules or guidelines issued thereunder.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to take this Reply Statement on file, hold that the 4th Respondent has not committed any violation under the Explosives Act, 1884, the Explosives Rules, 2008, the Environment (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, the Factories Act, 1948, the rules made thereunder, and the CPCB/TNPCB guidelines, in respect of the incident dated 21.07.2025, and to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the interests of justice.

P. Kalyanasundaram
Counsel for 4th Respondent

S. Gopi
4th Respondent

7

VERIFICATION

I, S. Gopi, S/o. Srinivasan, the 4th Respondent herein, do hereby verify that the contents of paragraphs 1 to 11 are true and correct to the best of my knowledge and belief, and that nothing material has been concealed therefrom.

Verified at Chennai on this the 9th day of December 2025.

S. Gopi

4th Respondent

8

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.189 of 2025 (SZ)
[Earlier O.A. No.374 of 2025(PB)]

IN THE MATTER OF:
Tribunal on its own motion SUO MOTU based on the news item in The Hindu, dt:22.07.2025, titled "Three Killed in fireworks unit explosion in T.N.'s Sivakasi"

And

Central Pollution Control Board and Others
... Respondents

REPLY STATEMENT SUBMITTED BY THE 4TH RESPONDENT

M/s. P.KALAIYARASI BHARATHI (1488/04)
P. SARAVANAKUMAR (517/06)
Counsel for 4th Respondent
94871 32993
Email : udhayalawoffice@gmail.com

Clean Copy

Form – II

Licence for acquisition possession and use of arms of ammunition of categories III(b), III(c), III(d), III(e), V or VI of Schedule I

File No. Ni.Mu.E2/11440/18 Date : 05.06.18

1.	Name, description and residence of Licensee and agent (if any)	Mr. Gobi, S/o. Seenivasan, D.No.1, Sengamalanachiyarpuram, Thiruthangal. M/s. Vee Two Amorces Industries	
2.	Number and description of arms	M/s. Sree Mariamman Fire Works and Amorces Industries	
3.	Ammunition Description	**Sulphur**	**Chlorate of Potash**
4.	Quantity at a time	500 K.G.	1100 K.G.
	Annual	50 K.G.	520 K.G.
5.	Place (with description) where articles are to be kept	Sivakasi Taluk, Naranapuram Village, S.Nos. 264/5D, 265/1, 265/2, 265/3A, 265/3B & 265/4 Anuppankulam Village – 430/1, 430/2, 438/1A, 438/1B, 438/2 & 440/1	
6.	Period for which the licene is valid	31.12.2018	

sd/- 5.6.18
Additional District Magistrate and
District Revenue Officer,
Virudhunagar – 626 002.
Virudhunagar District.

FORM - II

Licence for acquisition possession and use of arms or ammunition of categories III(b), III(c), III(d), III(e), V or VI of Schedule I

File No. நே.மு.க2/11440/18 நாள்: 5.6.18

Licence No : 16/2018

1.	Name, description and residence of Licensee and agent (if any)	திரு.கோ.ரா. த/பெ தினகரன் எண்: 1 அருந்தவராஜ் தியாகம் தெரு திருத்தங்கல் மெ/ஸ். வீ டே அலாய்ஸ் இண்டஸ்ட்ரீஸ்	
2.	Number and description of arms	மெ/ஸ். பத்மாவியம்மன் பயர் ஒர்க்ஸ் அண்டு அலாய்ஸ் திருத்தங்கல்	
3.	Ammunition Description	Sulphur	Chlorate of Potash
4	Quantity at a time	50 கி.கி	1100 கி.கி
	Annual	50 கி.கி	520 கி.கி
5.	Place (with description) where articles are to be kept	திருத்தங்கல் பட்டம், நாராணாபுரம் கிராமம். புலவாண்கள்: 264/5D, 265/1, 265/2, 265/3A, 265/3B & 265/4 அணைப்பன் ஓடை கிராமம். 430/1, 430/2, 438/1A, 438/1B, 438/2 & 440/1	
6.	Period for which the licence is valid	31.12.2018	

Date :

Seal

5/6/18

ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT REVENUE OFFICER
VIRUDHUNAGAR 626 002.
VIRUDHUNAGAR DISTRICT

District Revenue Officer

5/6/18 5/6/18

Details of Sulphur and Chlorate Supplied to the Licensee

Licence Number :

Name of the Factory :

Date of Supply	Bill Number	Name and address of the dealer from whom purchased	Quantity Supplied		Seal and Signature of the dealer or his agent
			Sulphur in Kgs.	Chlorate in Kgs.	
1	2	3	4	5	6
		2018			
4/6/18	94	R.C. AGENCY SIVAKASI.	—	100kgs	R.C. AGENCY SIVAKASI.
23/6/18	104	R.C. AGENCY SIVAKASI.	—	300kgs	R.C. AGENCY SIVAKASI.
24/7/18	131	R.C. AGENCY SIVAKASI.	—	100kgs	R.C. AGENCY SIVAKASI.
24/7/18	340	SIVA TRADERS SIVAKASI	50 kgs	—	SIVA TRADERS SIVAKASI
27/8/18	166	R.C. AGENCY SIVAKASI	—	200kgs	R.C. AGENCY SIVAKASI
4/9/18	183	R.C. AGENCY SIVAKASI	—	200kgs	R.C. AGENCY SIVAKASI
9/10/18	205	R.C. AGENCY SIVAKASI.	—	100 kgs	R.C. AGENCY SIVAKASI.
18/10/18	216	R.C. AGENCY SIVAKASI.	—	50 kgs	R.C. AGENCY SIVAKASI.

clean copy

Ni.Mu. E2/1980/18 Date : .08.2018

M/s. Vee Two Amorces Industries, operating in the Narayanapuram and Anuppankulam villages of the Sivakasi taluk, has been issued a license by the Chief Controller of Explosives in Nagpur under Form LE1, with license number E/HQ/TN/20/829 (E32097), wherein the name of the factory has been changed to M/s. Mariamman Fire Works and Amorces Industries.

Therefore, it is hereby ordered that the name of the factory in the Arms Act license (License No. 16/2018) issued under Form-II in the name of Mr. S. Gobi for the explosive factory M/s. Vee Two Amorces Industries, be changed to M/s. Sri Mariamman Fire Works & Amorces.

sd/- 3.8.18
Additional District Magistrate and
District Revenue Officer,
Virudhunagar – 626 002.
Virudhunagar District.

ந.க.எ2/19803/18

நாள்: 6.8.2018

சிவகாசி வட்டம் நாரணாபுரம் மற்றும் அனுப்பன்-குளம் கிராமத்தில் இயங்கி வரும் மெ/ஸ். ஸ்ரீ ரு அமார்சன் கிண்டஸ்ட்ரீஸ் தொழிற் சாலைக்கு நாக்குரிய முதன்மை மேற்பார்வை கட்டுப்பாட்டு அலுவலர் அவர்களால் பாரம் LEI ல் E/HQ/TN/20/829(E32097) வழங்கப்பட்ட உரிமங்களில் தொழிற் சாலையின் பெயரை மெ/ஸ். ஸ்ரீ மாரியம்மன் பயர் ஒர்க்ஸ் என்று அமார்சன் கிண்டஸ்ட்ரீஸ் என மாற்றம் செய்து வழங்கப்பட்டுள்ளது.

எனவே, மெ/ஸ். ஸ்ரீ ரு அமார்சன் கிண்டஸ்ட்ரீஸ் என்பதொரு தொழிற் சாலைக்கு திரு. சீ. ஜெயபி என்பவர் பெயரில் பாரம்-II ல் வழங்கப்பட்ட படைக்கலச் சட்ட உரிமத்தில் (உரிமம் எண் 16/2018) தொழிற்சாலை-யின் பெயரை மெ/ஸ். ஸ்ரீ மாரியம்மன் பயர் ஒர்க்ஸ் என்று அமார்சன் என மாற்றம் செய்தி கிதன் மேலும் ஆணையிடப்படுகிறது.

ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT REVENUE OFFICER
VIRUDHUNAGAR - 626 002
VIRUDHUNAGAR DISTRICT

3/8/18 6.8.18

ADDITIONAL SHEET No.

1	2	3	4	5	6

பகுதி - II

உரிமம் எண் : 16/2018

ந.க.எ/ 21702/18 நாள் .08.18

உரிமத்தில் ஏற்கனவே அனுமதிக்கப்பட்ட
கனரகம் மோட்டார்களின் எண்ணிக்கை
— கிலோ எடைக்கு மேல் அதிகமாக
— கிலோ எடைக்கும் 520 கிலோ
எடைக்குட்பட்ட மேல் அதிகமாக 950
கிலோ எடைக்குட்பட்ட மற்ற வாகன
அடிப்படையில் தற்சமய அடிப்படையில்
மேல் உத்தரவிடப்படுகிறது

520
950
1470

DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR,
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR

2/2

ADDITIONAL SHEET No.

1	2	3	4	5	6

படிவம் - II

உரிமம் எண். 16/18

மு.மு.சி/ 2997 /2019/ நாள் : 01.19		
இவ்வுரிமம் 1 1 2019முதல் 31 12 2021முடிய மூன்றாண்டுகளுக்கு புதுபிக்கபடுகிறது. இராசாயன பொருட்களின் ஆண்டளவு கீழ்கண்டவாறு நிர்ணயிக்கபடுகிறது.		
	ஒருமுறை அளவு கிலோ	ஆண்டளவு அளவு கிலோ
கந்தகம்	50	50
குளோரேட்	1,100	1,470

(fifty only)

(one Thousand and one hundred only)

(FIFTY ONLY)

(ONE THOUSAND FOUR HUNDRED AND SEVENTY ONLY)

For DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR.

6/11

31/1/19 (SV)

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2019			
19/3/19	851	SIVA TRADERS SIVAKASI	50 kg	—	SIVA TRADERS SIVAKASI.

படிவம் - II

உரிமம் எண். 16/2018

50
150
200

(இருநூறு மட்டும்)

இ.மு.சி/10509/2019 நாள் 01.04.19

உரிமத்தில் ஏற்கனவே அனுமதிக்கப்பட்ட இராசாயனம் பொருள்களின் ஆண்டு அளவான 50 கிலோ கந்தகத்திற்கு மேல் அதிகமாக 150 கிலோ கந்தகமும் — கிலோ குளோரேட்டுக்கு மேல் அதிகமாக — கிலோ குளோரேட்டும் ஆறு மாத கால அடிப்படையில் தற்காலிக அனுமதியில் வழங்கி உத்தரவிடப்பட்டுள்ளது.

For DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR.

2.4.19.

6/4/19

clean Copy

Form - II

License No. 16/2018

By proceedings No. O.Mu.C1/16510/2019 dated 01.06.19 of the District Collector, Virudhunagar, the explosive factory M/s. Sri Marimman Fire Works and Amorces Industries located in Narayanapuram Village, Sivakasi Taluk, has been ordered to have the chemical quantities re-determined as follows:

	Previously Determined Quantity		Quantity Re-determined and issued	
	Sulphur	Chlorate	Sulphur	Chlorate
Quantity per batch	50	1100	1000	1100
Annual quantity	200	1470	4000	1470

sd/- 6.6.19
Additional District Magistrate and
District Revenue Officer,
Virudhunagar – 626 002.
Virudhunagar District.

படிவம் - II

உரிமம் 16/2018

விருதுநகர் மாவட்ட ஆட்சியர் அவர்கள்

அவர்களுடைய ஆணை ந.க.எண் சி1/16510/2018 நாள்:01.06.19 -ன்படி, சிவகாசி வட்டம், நாரணாபுரம் கிராமத்தில் அமைந்துள்ள சர்வே எண்/உ.பா. எண் கொண்ட பயர் ஒர்க்ஸ் அண்டு அமார்சல் இண்டஸ்ட்ரீஸ் என்ற அமைப்பாளரின் விண்ணப்பத்தினை பரிசீலனை செய்து கீழ்க்கண்டவாறு இருசான அனுமதி வழங்கி ஆணை செய்து உத்தரவிடப்படுகிறது

	தற்காலிக உரிமம் அளிக்கப்பட்ட அளவு	தொகை	மொத்த உரிமம் அளிக்கப்படும் அளவு	தொகை
வெடிபொருள் அளவு	50	1100	1000	1100
பட்டாசு	200	1470	4000	1470

For DISTRICT MAGISTRATE AND
DISTRICT COLLECTOR
VIRUDHUNAGAR DISTRICT
VIRUDHUNAGAR

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2019			
13/4/19	49	SIVA TRADERS SIVAKASI	50kg	—	SIVA TRADERS SIVAKASI
7/5/19	114	SIVA TRADERS SIVAKASI	50kgs		SIVA TRADERS SIVAKASI
7/6/19	38	AMMAN TRADERS SIVAKASI	50kgs		AMMAN TRADERS SIVAKASI
7/6/19	244	SIVA TRADERS SIVAKASI	500 kgs	—	SIVA TRADERS SIVAKASI
2/7/19	338	SIVA TRADERS SIVAKASI	1000 kgs	—	SIVA TRADERS SIVAKASI
5/9/19	546	SIVA TRADERS SIVAKASI	1000 kgs	—	SIVA TRADERS SIVAKASI

14

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2020			
26/12/20	1014	SIVA TRADERS SIVAKASI	1000 kgs	—	SIVA TRADERS SIVAKASI
13/8/20	876	Ever Shine Chemicals	1000 kgs	—	Ever Shine Chemicals
2/11/20	950	Ever Shine Chemicals	1000 kgs	—	Ever Shine Chemicals
18/11/20	168	SREE GANAPATHY CHEMICALS, SATTUR	—	600 kgs	SREE GANAPATHY CHEMICALS, SATTUR
7/12/20	985	Ever Shine Chemicals	1000 kgs	—	Ever Shine Chemicals
16/12/20	192	SREE GANAPATHY CHEMICALS, SATTUR	—	800 kgs	SREE GANAPATHY CHEMICALS, SATTUR

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2021			
5/1/21	1100	Ever Shine Chemicals	1000 kgs	-	Ever Shine Chemicals
28/1/21	1130	Ever Shine Chemicals	1000 kgs	-	Ever Shine Chemicals
23/2/21	230	SREE GANAPATHY CHEMICALS. SATTUR	—	250kgs	SREE GANAPATHY CHEMICALS. SATTUR
15/06/21	33	R.C. AGENCY SIVAKASI	—	250kgs	R.C. AGENCY SIVAKASI
07/07/21	54	R.C. AGENCY SIVAKASI	—	500kgs	R.C. AGENCY SIVAKASI
26/07/21	833	SIVA TRADERS SIVAKASI	400kgs	—	SIVA TRADERS SIVAKASI
17/08/21	104	R.C. AGENCY SIVAKASI	—	200kgs	R.C. AGENCY SIVAKASI
01/09/21	121	R.C. AGENCY SIVAKASI	—	100kgs	R.C. AGENCY SIVAKASI
06/9/21	348	SIVA TRADERS SIVAKASI.	450kgs	—	SIVA TRADERS SIVAKASI.
05/10/21	160	R.C. AGENCY SIVAKASI	—	150 kgs	R.C. AGENCY SIVAKASI

படிவம்: II / ~~VIII~~ உரிமம் எண்: 16/2018		
முமுசிக 2718 /2022/ நாள் : 24.01.2022		
இவ்வுரிமம் 1-1-2022முதல் 31-12-2026முடிய ஐந்து ஆண்டுகளுக்கு புதுப்பிக்கப்படுகிறது. இராசாயன பொருட்களின் ஆண்டளவு கீழ்க்கண்டவாறு நிர்ணயிக்கப்படுகிறது.		
	ஒருதடவை அளவு கிலோ	ஆண்டளவு அளவு கிலோ
கந்தகம்	1,000	3,600
குளோரேட்	1,100	1,470

(ஒரு தடவை மட்டும்)

(மூன்று தடவை மட்டும்)

(ஒரு தடவைக்கு மட்டும்)

(ஒரு தடவைக்கு மட்டும்)

District Revenue Officer and
Additional District Magistrate
Virudhunagar District
Virudhunagar-626 002.

24.1.22

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2022			
2.1.2022	229		—	250kgs	R.C. AGENCY SIVAKASI
9/02/22	247	R.C AGENCY SIVAKASI	—	100 kgs	R.C. AGENCY SIVAKASI
09/03/22	272	R.C. AGENCY SIVAKASI	—	100 kgs.	R.C. AGENCY SIVAKASI
27/4/22	22	R.C. AGENCY SIVAKASI	—	50 kgs	R.C. AGENCY SIVAKASI
12/5/22	42	R.C. AGENCY SIVAKASI	—	50 kgs.	R.C. AGENCY SIVAKASI
28/5/22	61	R.C. AGENCY SIVAKASI	—	75 kgs	R.C. AGENCY SIVAKASI
16/6/22	80	R.C. AGENCY SIVAKASI	—	100 kgs	R.C. AGENCY SIVAKASI
5/7/22	95	R.C. AGENCY SIVAKASI	—	100 kg	R.C. AGENCY SIVAKASI
30/7/22	111	R.C. AGENCY SIVAKASI	—	100 kgs	R.C. AGENCY SIVAKASI
19/8/22	126	R.C. AGENCY SIVAKASI	—	100 kgs	R.C. AGENCY SIVAKASI
"	450	SIVA TRADERS SIVAKASI	50 kgs	—	SIVA TRADERS SIVAKASI
12/9/22	138	R.C. AGENCY SIVAKASI	—	150 kgs	R.C. AGENCY SIVAKASI

ADDITIONAL SHEET No.

1	2	3	4	5	6
07/12/22	690	SIVA TRADERS SIVAKASI	350 Kgs	—	SIVA TRADERS SIVAKASI
22/12/22	161	R.C. AGENCY SIVAKASI	—	250 Kgs	R.C. AGENCY SIVAKASI

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2023			
28/01/23	800	SIVA TRADERS SIVAKASI	500 ugs	—	SIVA TRADERS SIVAKASI
28/01/23	179	R.C. AGENCY SIVAKASI	—	250 ugs	R.C. AGENCY SIVAKASI
04/3/23	906	SIVA TRADERS SIVAKASI	500 ugs	—	SIVA TRADERS SIVAKASI
04/3/23	199	R.C. AGENCY SIVAKASI	—	200 ugs	R.C. AGENCY SIVAKASI
6/4/23	16	SIVA TRADERS SIVAKASI	500 ugs	—	SIVA TRADERS SIVAKASI
6/4/23	5	R.C. AGENCY SIVAKASI	—	75 ugs	R.C. AGENCY SIVAKASI
12/6/23	195	SIVA TRADERS SIVAKASI	600 ugs	—	SIVA TRADERS SIVAKASI
26/7/23	315	SIVA TRADERS SIVAKASI	600 ugs	—	SIVA TRADERS SIVAKASI
16/9/23	460	SIVA TRADERS SIVAKASI	500 ugs	—	SIVA TRADERS SIVAKASI
24-10-2023	8/717	BALAJI CHEMICALS SIVAKASI	100 bulo	—	BALAJI CHEMICAL SIVAKASI
15/12/23	616	SIVA TRADERS SIVAKASI	300 ugs	—	SIVA TRADERS SIVAKASI

ADDITIONAL SHEET No.

1	2	3	4	5	6
		2024			
22/11/24	678	SIVA TRADERS SIVAKASI	600 kgs	—	SIVA TRADERS SIVAKASI
26/2/24	495	SIVA TRADERS SIVAKASI	600 kgs	—	SIVA TRADERS SIVAKASI
22/3/24	887	SIVA TRADERS SIVAKASI	600 kgs	—	SIVA TRADERS SIVAKASI
02/5/24	103	SIVA TRADERS SIVAKASI	500 kgs	—	SIVA TRADERS SIVAKASI
27/5/24	161	SIVA TRADERS SIVAKASI	250 kgs	—	SIVA TRADERS SIVAKASI
21/6/24	245	SIVA TRADERS SIVAKASI	250 kgs	—	SIVA TRADERS SIVAKASI
20/8/24	425	SIVA TRADERS SIVAKASI	300 kgs	—	SIVA TRADERS SIVAKASI
23/9/24	525	SIVA TRADERS SIVAKASI	300 kgs	—	SIVA TRADERS SIVAKASI
12/11/24	619	SIVA TRADERS SIVAKASI	100 kgs	—	SIVA TRADERS SIVAKASI
11/12/24	671	SIVA TRADERS SIVAKASI	100 kgs	—	SIVA TRADERS SIVAKASI

ADDITIONAL SHEET No.

1	2	3	4		
		2025			
07/1/25	753	Siva Traders Sivakasi	350 kgs	—	SIVA TRADERS SIVAKASI
28/2/25	934	SIVA TRADERS SIVAKASI	250 kgs	—	SIVA TRADERS SIVAKASI
04/4/25	23	SIVA TRADERS SIVAKASI	250 kgs	—	SIVA TRADERS SIVAKASI
16/4/25	51	SIVA TRADERS SIVAKASI	300 kgs	—	SIVA TRADERS SIVAKASI
06/5/25	121	SIVA TRADERS SIVAKASI	300 kgs	—	SIVA TRADERS SIVAKASI
26/6/25	289	SIVA TRADERS SIVAKASI	400 kgs	—	SIVA TRADERS SIVAKASI
10/7/25	327	SIVA TRADERS SIVAKASI	400 kgs	—	SIVA TRADERS SIVAKASI

भारतीय गैर-न्यायिक

एक सौ रुपये

Rs. 100

ONE HUNDRED RUPEES

₹ 100

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU

BS 854988

16531

11 JUN 2018

ந. பாலசுப்பிரமணியன்

முத்திரைத்தாள் விற்பனையாளர்

உரிம எண்: 2193/21/2000

வழங்கப்பட்டது.

Sree maiamman, Amman Industries, Sivakasi

PARTNERSHIP DEED

THIS DEED OF PARTNERSHIP made on this 25th Day of June, 2018 by and between:

(1) **Sri.R.SEENIVASAN**, Aged 55 Yrs, Son of Sri. N.Ramasamy, Residing at D.No.1, Gomathi Nayagam Pillai Street, Thiruthangal Town-626 130, Sivakasi Taluk, Virudhunagar District hereinafter called the party of the FIRST PART;

(2) **Smt. S.SULOCHANA,** Aged 55 Yrs, Wife of Sri.R.Seenivasan, Residing at: D.No.1, Gomathi Nayagam Pillai Street, Thiruthangal Town-626 130, Sivakasi Taluk, Virudhunagar District hereinafter called the party of the SECOND PART; &

(3) **Sri. S.GOPI**, Aged 26 Yrs, Son of Sri. R.Seenivasan, Residing at D.No.1, Gomathi Nayagam Pillai Street, Thiruthangal Town-626 13-, Sivakasi Taluk, Virudhunagar District, Hereinafter called the party of the THIRD PART;

R. Srinivasan

S. Sulochana

S. Gopi

23

தமிழ்நாடு தமிலநாடு TAMILNADU 1001 BS 854989

16532
11 JUN 2018

N. பாலசுப்பிரமணியன்
முத்திரைத்தாள் விற்பனையாளர்
ROC. No: 3193 / A1 / 2008
புத்திரையிருப்பு.

Executed for
Shree Mariamman Firework Industries

[..2..]

Whereas the parties were carrying the business of Manufacturers & Sales of all kinds of Amorces & etc., entitled M/s. We Two Amorces Industries, Holding Explosive Licences L.No. E/HQ/TN/20/829(E32097) in Form LE-1,& E/HQ/TN/21/1335(E35719) in Form LE-3 Factory Act Licence, Sales Tax Regn., Certificates, Arms Act Licence in Form - II and etc Licenses at NOC S.Nos.264/5D, 265/1, 265/2, 265/3A, 265/3B, & 265/4 of Naranapuram Village,AND S.Nos. 430/1, 430/2, 438/1A, 438/1B, 438/2 & 440/1 OF ANUPPANKULAM VILLAGE, SIVAKASI Taluk, Virudhunagar District.

And whereas the parties are Decided to Change our Title as M/s."SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES"

AND WHEREAS it is deemed necessary and expedient and in the best interest of the parties concerned, to reduce the terms and conditions governing this Partnership to writing.

R. Srinivasan

S. Sulochana

& Grp

NOTARY PUBLIC
GOVT OF TN

2749

224

भारतीय गैर-न्यायिक

एक सौ रुपये

Rs. 100

₹. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

தமிழ்நாடு तमिलनाडु TAMILNADU

BS 854990

16533

11 JUN 2018

M. பாலசுப்பிரமணியன்
வக்கீல் எழுத்தாளர் பிரமாணம்
ROC. No: 3795 / A1 / 2000
வத்திராயிருப்பு.

Firecrackers for Shree Mariamman Diwali Industries Director

[..3..]

NOW THIS DEED OF PARTNERSHIP WITNESSETH AS UNDER

1. The name and style of the Partnership Firm shall be M/s. "SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES"

2. The terms and conditions of this Partnership Deed shall be deemed to have come into effect from the 25th Day of June, 2018.

3. The Principal place of business at NOC S.Nos. 264/5D, 265/1, 265/2, 265/3A, 265/4, of Naranapuram Village, AND, S.Nos. 430/1, 430/2, 438/1A, 438/1B 438/2 & 440/1 of Anuppankulam Village, Sivakasi Taluk, Virudhunagar District and the Office of business at: D.No.D.No.3, Gomathi Nayagam Pillai Street, Thiruthangal-626 130, Sivakasi Taluk, Virudhunagar District.

4. The business of the firm shall be Manufacturers & Sales of all kinds of Amorces & etc., The firm shall also carry on such other business or businesses as may be decided by the partners from time to time.

R. Srinivasan

S. Sulochana

K Gopal

NOTARY PUBLIC GOVT. OF TAMILNADU

5. The firm shall have the liberty to open branch(es) at such other place(s) as may be mutually agreed upon from time to time. All the necessary Explosives Licenses in Form LE-1 & LE-3 Panchayat Running Licence, Sales Tax Registration Certificates, and etc., Licenses shall be applied in the name of the Partnership and the same shall be treated as the property of the firm.

6. The partnership firm shall maintain proper books of accounts; all the books and records shall be kept at the Principal place of business; each partner or his or her duly authorized agent shall have access to the books of accounts of the firm at all reasonable hours to inspect and to take copies thereof.

7. The partnership firm shall open Bank Accounts in the name of the firm and all the partners are entitled to operate the accounts, jointly or severally.

8. The fixed capital of the Partnership firm as follows:

1. **Sri.R.SEENIVASAN**	First Part	Rs. 1,00,000/-
2. **Smt.S.SULOCHANA**	Second Part	Rs. 1,00,000/-
3. **Sri. S.GOPI**	Third Part	Rs. 2,00,000/-
	Total	Rs. 4,00,000/-

The partners shall not withdraw their fixed capital from the firm at any time. The partners shall bring in additional sums as their capital as and when necessary.

9. A simple interest on product method shall be provided at the rate as decided by the partners from time to time not exceeding 12% per annum or such other rate as prescribed by the Income-Tax Act, 1961, as amended from time to time, on the balance held in the name of the partners, whether termed as Capital Account, Current Account, or otherwise. But no interest shall be charged if there is a loss before making any provision for interest.

10. All the partners shall take active interest in the conduct of the partnership Business. The maximum remuneration to be paid to the partners shall be calculated at the rate of 90% of the first Rs.75,000/- of the book profits as defined by the Income-Tax Act, or Rs.50,000/- whichever is more, at the rate of 60% of the next Rs.75,000/- of the Book Profits, at the rate of 40% of the balance of book profits. In case of loss, the maximum remuneration allowable shall be Rs.50,000/-. The total remuneration shall be divided among the working partners equally. In any event, a minimum salary of Rs.18,000/- per month shall be paid to each of the managing partner.

11. The partnership firm shall close its accounts on the 31st Day of March every year. The net profit or loss arrived at after charging all expenses and out goings incidental and incurred for the purpose of the business of the firm, remuneration to partners and interest to partners shall be divided as follows:

1. **Sri.R.SEENIVASAN**	First Part	25%
2. **Smt.S.SULOCHANA**	Second Part	25%
3. **Sri. S.GOPI**	Third Part	50%
	Total	100%

12. The partnership shall be terminable "AT WILL"

13. It shall hereby be agreed to by all the partners that no value shall be placed upon the goodwill of this firm at the time of retirement, death, insolvency of any of the partners, or at the time of change in profit-sharing proportions among the partners. The retiring partner(s) or his or her or their representative(s) or assignee(s) or the legal heir(s) of the deceased partner(s) shall be entitled only to the amount standing to the credit of his or her account at the tie of his or her retirement or death or insolvency.

R. Srinivasan

G. Sulochana

S. Gopi

NOTARY PUBLIC GOVT. OF TAMILNADU

14. All the partners are empowered jointly or severally to deal with the disputes in the Court of Law and also to attend or represent any Government or Quasi Government Offices or Departments, Central or State, on behalf of the firm.

15. Bank Accounts, Hundies, Cheques, Drafts, Bills and other Negotiable Instruments shall be operated upon by all the partners severally or jointly on behalf of the firm and they are also empowered severally or jointly to raise loan from Banks, Government, quasi-Government and private parties on behalf of the firm. For the purpose of raising loans from banks and other financial institutions, all the partners are empowered to offer the properties of the firm and of their own as security for the loans and to execute and sign all the documents that may be necessary there for. The partners shall be empowered to receive all letters, Registered Posts, Money Orders, Value payable posts, and other postal communication that will be served upon the firm by the Postal Department.

16. The partnership shall be carried on in good faith and without negligence to the common good.

17. That the death, retirement or insolvency of any partner shall not dissolve the firm and the remaining partners shall be entitled to continue the firm.

18. All the differences and disputes relating to the partnership on its dissolution, or arising out of the Deed shall be resolved by arbitration under the Arbitration Act, 1940, or any other Act or Law prevailing in its place at that time and the decision of the arbitration shall be final and binding on all the partners.

19. Any alternation or modification to any one of the provisions of this deed shall be executed in Supplementary Deed of Partnership then and there.

20. In respect of all other matters not specifically provided for herein, the provisions of the Indian Partnership Act, 1932, shall apply.

IN WITNESS WHEREOF, the parties hereto have set their hands on the day, month year first above mentioned.

R. Srinivasan
PARTY OF THE FIRST PART.

S. Subbaraj
PARTY OF THE SECOND PART.

V.S. Gopi
PARTY OF THE THIRD PART.

NOTARY PUBLIC ... GOVT. OF TAMIL ...

Document Signed and sealed by the Executant ... Advocate ... and identified by him ... This ... Before me

WITNESSES

1) D. Dhanu
S/o. V. Devendran

2) 26. Sen Sa. Sucl

M.L.
ADVOCATE & NOTARY PUBLIC
South Car Street,
SIVAKASI - 626 123
Ph (R)223262 (O)220701

27

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 33ADSFS8924L1Z9

1.	Legal Name	SHREE MARIAMMAN FIREWORKS & AMORCES			
2.	Trade Name, if any	SHREE MARIAMMAN FIREWORKS & AMORCES			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	3, GOMATHY NAYAGAM PILLAI STREET, THIRUTHANGAL, Virudhunagar, Tamil Nadu, 626130			
5.	Date of Liability				
6.	Period of Validity	From	10/09/2018	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.09.10 10:45:40 IST

Name	GIRISH SABARI RAJAGOPALAN
Designation	Superintendent
Jurisdictional Office	SIVAKASI - III
9. Date of issue of Certificate	10/09/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 10/09/2018 by the jurisdictional authority.

सत्यमेव जयते

Annexure A 28

GSTIN	33ADSFS8924L1Z9
Legal Name	SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES
Trade Name, if any	SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 1

Sr. No.	Address
1	S.No. 264/5D, 265/1, 265/2, 265/3A, 265/3B, 265/4, 430/1, NARANAPURAM ANUPPANKULAM, SIVAKASI, Virudhunagar, Tamil Nadu, 626123

सत्यमेव जयते

Annexure B

29

GSTIN	33ADSFS8924L1Z9
Legal Name	SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES
Trade Name, if any	SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES

Details of Managing / Authorized Partners

1		Name	RAMASAMY SEENIVASAN
		Designation/Status	PARTNER
		Resident of State	Tamil Nadu
2		Name	SRINIVASAN GOPI
		Designation/Status	PARTNER
		Resident of State	Tamil Nadu
3		Name	SEENIVASAN SULOCHANA
		Designation/Status	PARTNER
		Resident of State	Tamil Nadu

30

தமிழ்நாடு तमिलनाडु TAMILNADU CH 658245

Shree Mariamman Fireworks & Amorces Industries

தி.ஆராவமுதன்
முத்திரைத்தாள் விற்பனையாளர்
சிவகாசி
உரிமம் எண் : 3193/A1/2000

NON DISCLOSURE AGREEMENT (NDA)

This Non Disclosure Agreement (NDA) is entered on the 3rd Day of February Two Thousand and Twenty One (2021) between

Council of Scientific and Industrial Research (CSIR), a society registered under the Societies Registration Act (XXI of 1860) and having its registered office at Anusandhan Bhavan, 2, Rafi Marg, New Delhi – 110 001 through Director, National Environmental Engineering Research Institute, having its office at Nehru Marg, Nagpur (hereinafter called as **'CSIR-NEERI'**, which expression shall, unless repugnant to the context or meaning thereof be deemed to mean and include its successors and permitted assigns) of the one part,

For Shree Mariamman Fireworks & Amorces Industries

Partner

and

M/s SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES having registered office at no 3, GOMATHI NAYAGAM PILLAI ST, S.N.PURAM ROAD, THIRUTHANGAL 626130, VIRUDHUNAGAR DT (Tamil Nadu) (hereinafter referred to as **'SMFAI'** which expression unless otherwise provided shall include its representatives, successors and permitted assigns) of the other part

WHEREAS, CSIR at its National Environmental Engineering Research Institute (CSIR-NEERI) located at Nehru Marg, Nagpur 440020 (hereinafter referred to as CSIR-NEERI) has developed expertise in the field of environmental science and engineering, including such areas as water treatment, deriving value from waste, hazardous waste management, environmental impact assessment, environmental technology development, and environmental biotechnology.

WHEREAS CSIR-NEERI has developed processes, molecules and materials for possible application in fireworks and firecrackers using CSIR-NEERI's additives and by using Barium Nitrate & Potassium Nitrate as oxidizers, Aluminum powder as fuels, STAR / SAFAL / SWAS formulations (hereafter called as "GREEN FIREWORKS / GREEN FIRE CRACKERS").

WHEREAS, during the course of the collaboration, it may become desirable for each Party ("Disclosing Party") to disclose to the other Party ("Receiving Party") the information to the Disclosing Party considers to be confidential and proprietary to it ("Confidential Information"); and

WHEREAS, SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES and NEERI desires to protect the confidentiality of each other's Confidential Information.

NOW THEREFORE, in consideration of above, the Parties hereby agree to follow the Modalities detailed in ANNEXURE 1.

Definitions. As used herein:

i) "Confidential Information" shall mean any and all information proprietary to CSIR-NEERI, including information of a technical, engineering, operational, strategic or economic nature, including physical embodiments thereof, disclosed, provided or revealed pursuant to this Agreement. Confidential Information disclosed in a documentary or tangible form shall be marked to indicate its confidential nature.

ii) "Effective Date" shall mean the date first written above.

For Shree Mariamman Fireworks & Amorces Industries

Partner

AGREEMENT on Confidentiality, Nondisclosure and Limited Use:

As part of each party's covenant to protect the confidentiality of each other's confidential information disclosed during the course of the collaboration, each party agrees that:

i) The receiving party will use the confidential information solely for the purpose of this agreement.

ii) This Non Disclosure Agreement will be effective for Two years from the date of signing of the Agreement and can be terminated by either party by submitting a one-month notice in writing.

iii) During the tenure of the agreement and Five years thereafter the **SMFAI** undertakes on its behalf and on behalf of its employees/associates/ representatives to maintain strict confidentially and to prevent disclosure of the information.

s

iv) **SMFAI** shall not file any application for seeking intellectual property rights in its own name or in the name of its associates or any other person on any matter relating to the information disclosed under this secrecy agreement. **SMFAI** shall not also oppose or direct or cause any person to oppose any application seeking intellectual property rights relating to the information filed by CSIR-NEERI.

v) **SMFAI** shall not use information for any purpose other than specified under this agreement.

vi) **SMFAI** shall not disclose information to others and shall not publish any information / data.

vii) Confidential Information will be received and maintained by **SMFAI** Fireworks in confidence and not disclosed to others. **SMFAI** will exercise reasonable efforts to prevent others from gaining access to Confidential Information.

viii) Limited Use: The agreement has limited use for purpose demonstration and testing, replication and duplication of this for any commercial application is not permissible.

3. **Exclusions.** The confidentiality and nondisclosure provisions of this Agreement will not apply to Confidential Information which:

i) was properly known to **SMFAI** , prior to receipt thereof from CSIR-NEERI;

For Shree Mariamman Fireworks &
Amorces Industries

Partner

ii) is or becomes generally publicly available, other than by violation of this Agreement by **SMFAI**

iii) becomes available to **SMFAI** from a source, other than CSIR-NEERI, which is entitled to disclose it;

iv) is independently developed by employees of **SMFAI** who have had no access to the Confidential Information disclosed pursuant to this Agreement.

4. Any dispute between the parties arising from this Agreement shall firstly be settled amicably through negotiations and dialogue in good faith, failing which the same shall be referred to Delhi International Arbitration Centre (DIAC), Delhi High Court, New Delhi and shall be settled by Arbitration which shall be conducted in accordance with the provisions of (Indian) Arbitration and Conciliation Act, 1996 or any subsequent amendment thereof. The seat of such Arbitration shall be at New Delhi, India and the language shall be English. The Award shall be final and binding upon the Parties. This Agreement shall be governed and construed in accordance with the laws in India. Each party shall bear and pay its own cost of arbitration proceedings. The provision of this clause shall not become inoperative notwithstanding this agreement expires or ceases to exist or is terminated or revoked.

SEAL OF PARTIES

In witness whereof the parties hereto have signed this agreement on the day, month and year mentioned hereinbefore.

For and behalf of the

SMFAI

Signature S. Gopi

Name: S.GOPI

Designation: PARTNER

Seal SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES 4, Anuppankulam Road, Naranapuram Village & Post, (Via) Sivakasi - 626 189.

Witnesses: (Name & Address)

1. S. Balamurugan. 81/2745, Periyar nagar, Vishwanatham

2. P. Paul Pandi S/o S. Ravi Raj. 3/168 Thilai nagar Sivakasi

For and behalf of the **CSIR-NEERI**

Signature Rayalu

Name Dr. Sadhana S. Rayalu

Designation Ch. Scientist & Head

Seal डॉ. साधना रायलु / Dr. Sadhana Rayalu मुख्य वैज्ञानिक एवं प्रमुख/Chief Scientist & Head पर्यावरणीय सामग्री प्रभाग Environmental Materials Division

Witnesses: (Name & Address)

1. P. Nagaiah

2.

Enclosed : Annexure 1, 2 & 3.

Annexure 1

- CSIR-NEERI shall characterize the raw materials to be used in the manufacture of fireworks and fire crackers by **SMFAI.** List of chemicals are given in **Annexure-2** (which will include new additives and other chemicals given by CSIR-NEERI with MSDS).
- CSIR-NEERI will give details about the proprietary additives (Confidential information) which will be used in the conventional fireworks and fire crackers formulations for reducing the dust, PM 2.5, PM 10and also to take trials with CSIR-NEERI team.
- CSIR-NEERI shall test finished products manufactured by **SMFAI** based on CSIR-NEERI technology / know-how. List of products are as per **Annexure-3.**
- **SMFAI** shall take trials of fire crackers and other fireworks products using conventional oxidizers (KNO_3, $BaNO_3$ etc.) along with the proprietary additives developed by CSIR-NEERI which shall be called as GREEN FIREWORKS / GREEN FIRE CRACKERS.
- **SMFAI** shall take trials for products manufactured in **SMFAI** using CSIR-NEERI's new formulations (STAR / SAFAL / SWAS formulation) which is also called as GREEN FIREWORKS / GREEN FIRE CRACKERS.
- **SMFAI** shall take various trials along with and in presence of CSIR-NEERI team members.
- After testing the products prepared by **SMFAI** using different additives and new formulations CSIR-NEERI will share the test results (report) to the industry.
- CSIR-NEERI will transfer the technology / know-how to industry after which manufacturer, shall print the GREEN FIREWORKS / FIRE CRACKERS along with logo of CSIR-NEERI on their products which are manufactured based on CSIR-NEERI technology / know-how.
- The same shall be informed to Ministry of Environment, Forest & Climate Change, Central Pollution Control Board and Petroleum and Explosives Safety Organization as per the requirement.
- One time technology fee mutually agreed for **SMFAI** on non-exclusive basis will informed to **SMFAI.**
- CSIR-NEERI shall provide hands-on training in handling raw materials, emission testing and performance testing
- CSIR-NEERI shall impart awareness to general public, industrialists, students, visitors and beneficiaries about the potential of GREEN FIREWORKS / GREEN FIRE CRACKERS and its advantages, synergy with environment.
- CSIR-NEERI and PESO jointly along with TANFAMA shall create testing facilities at Sivakasi for testing emissions in fireworks / firecrackers and also for testing of raw materials used in the industry.

For Shree Mariamman Fireworks &
Amorces Industries

S. Gugi

Partner

- QR CODES etc. shall be released for each formulations and factories by CSIR-NEERI. This will give full information about unit, types, test conducted, green crackers composition (broad) and green crackers logo too.
- Certification number shall be valid for 2 years and extended after mutual discussion / communication for every 2 years without any costs, however, in case of new improvements and need specified by MOEFCC / CPCB, the same may be discontinued and new formulations can be introduced.

All these modalities are framed to expedite the process of development which may be modified / revised as per the prevailing requirements, norms and governing regulations of both the organizations / parties.

For Shree Mariai...
Amorces Industries

Partner

Annexure :2 - Raw materials (Chemicals)

1. Aluminium powder (various grades)
   - Aluminium powder 999
   - Aluminium powder-666
   - Aluminium powder-333
   - Aluminium powder-
   - Aluminium powder-
   - Aluminium powder-
2. Barium Nitrate
3. Strontium Nitrate
4. Sulphur
5. Charcoal
6. Dextrin
7. PVC resin
8. Aluminium chips
9. Potassium Nitrate

For Shree Mariamman Fi... &
Amorces Industries

K. Gopi

Partner

Annexure :3 - Products

37

	FLOWER POTS
1	Flower Pots Big
2	Flower Pots Giant
3	Flower Pots
4	**GROUND CHAKKAR**
5	Ground Chakkar Ashoka
6	Ground Chakkar Special
7	Ground Chakkar Deluxe
	FIRE CRACKER
8	BIJILI Firecracker
9	**Atom bomb**
10	**Rockets**
11	ONE SOUND CRACKERS
	PENCIL
12	Small Pencil
13	Big Pencil
14	**TWINKLE STAR**

For Shree Mariamman Fireworks &
Amorces Industries
S. Gugi

38

தமிழ்நாடு तमिलनाडु TAMILNADU

CH 658219

Shree Mariamman Fireworks & Amorces Industries Thiruthangal

முத்திரைத்தாள் விற்பனையாளர்
சிவகாசி
உரிமம் எண் : 3193/A1/2000-2

SEP 2

MEMORANDUM OF UNDERSTANDING

This Memorandum of Understanding (MoU) is made effective and entered into on the 3rd day of February Two Thousand and Twenty One (2021) between

Council of Scientific and Industrial Research (CSIR), a society registered under the Societies Registration Act (XXI of 1860) and having its registered office at Anusandhan Bhavan, 2, Rafi Marg, New Delhi – 110 001 through Director, National Environmental Engineering Research Institute, having its office at Nehru Marg, Nagpur (hereinafter called as **'CSIR-NEERI'**, which expression shall, unless repugnant to the context or meaning thereof be deemed to mean and include its successors and permitted assigns) of the one part,

and

M/s SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES having registered office at NO 3, GOMATHI NAYAGAM PILLAI ST, S.N.PURAM ROAD, THIRUTHANGAL- 626130 VIRUDHUNAGR DT (Tamil Nadu) (hereinafter referred to as **'SMFAI'** which expression unless otherwise provided shall include its representatives, successors and permitted assigns) of the other part

For Shree Mariamman Fireworks & Amorces Industries

S. Gopi

Partner

HEREAS, CSIR at its National Environmental Engineering Research Institute (CSIR-NEERI) located at Nehru Marg, Nagpur 440020 (hereinafter referred to as CSIR-NEERI) has developed expertise in the field of environmental science and engineering, including such areas as water treatment, deriving value from waste, hazardous waste management, environmental impact assessment, environmental technology development, and environmental biotechnology.

WHEREAS CSIR-NEERI has developed processes, molecules and materials for possible application in fireworks and firecrackers CSIR-NEERI's STAR / SAFAL / SWAS formulations (hereafter called as "GREEN FIREWORKS / FIRE CRACKERS").

M/s SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES
is desirous to associate with CSIR-NEERI through this instrument of MOU on following modalities:

1. **Modalities of MoU:**

- CSIR-NEERI shall characterize the raw materials to be used in the manufacture of fireworks and fire crackers by SMFAI.
- CSIR-NEERI shall test and certify the finished products manufactured by SMFAI
- SMFAI shall take trials of firecrackers and other fireworks products using conventional oxidizers (KNO_3, $BaNO_3$ etc.) along with the proprietary additives developed by CSIR-NEERI which shall be called as GREEN FIREWORKS / GREEN FIRE CRACKERS.
- SMFAI shall take trials for products manufactured in SMFAI using CSIR-NEERI's STAR / SAFAL / SWAS formulation which will also be called as GREEN FIREWORKS / GREEN FIRE CRACKERS
- SMFAI shall take various trials along with the presence of CSIR-NEERI team members in SMFAI manufacturing units.
- CSIR-NEERI will give details about the proprietary additives which will be used in the conventional fireworks and fire crackers, and also to take trials with CSIR-NEERI team in SMFAI manufacturing units.
- CSIR-NEERI shall inform the technology transfer fee details & terms of technology transfer to SMFAI. The technology will be transferred to the SMFAI as per the procedure of CSIR-NEERI on non-exclusive basis only.
- A Non-Disclosure Agreement (NDA) will be followed after signing the MoU.
- CSIR-NEERI shall provide hands-on training in handling raw materials, emission testing and performance testing
- CSIR-NEERI shall impart awareness to general public, industrialists, students, visitors and beneficiaries about the potential of GREEN FIREWORKS / GREEN FIRE CRACKERS and its advantages, synergy with environment

2. The MoU is a nonbinding statement of the parties' mutual understanding of proposed collaboration framework without any financial burden. The MoU is not intended to create

For Shree Mariamman Fireworks &
Amorces Industries

Partner

any legally enforceable rights or obligations in respect of either Party, Including any obligation on their part to enter into any supplementary MoU.

3. Notwithstanding anything in this MoU, any liability, claim or damage attributable to CSIR-NEERI arising out of this MoU, shall under no circumstances exceed the amount received by CSIR/NEERI from SMFAI under this MoU.

4. CSIR-NEERI and SMFAI undertake on their behalf and on behalf of their subcontractors / employees / representatives / associates to maintain strict confidentiality and prevent disclosure thereof, of all the information and data exchanged / generated pertaining to work under this MoU for any purposes other than in accordance with this MoU.

5. SMFAI shall not file any application for seeking Intellectual Property Rights in its own name or in the name of its associates or any other person(s) on any matter relating to the information disclosed to it by CSIR-NEERI under this MoU save with the written prior approval of CSIR. SMFAI shall not oppose, direct or cause any person to oppose any application seeking intellectual property rights relating to the formulations of GREEN FIREWORKS / GREEN FIRE CRACKERS filed by CSIR..

6. Neither party shall be held responsible for non-fulfillment of their respective obligations under this MoU due to the exigency of one or more of the force majeure events such as but not limited to Acts of God, war, flood, earthquakes, strike, lockouts, epidemics, riots, civil commotion, etc. provided on the occurrence and cessation of any such events, the party affected thereby shall give a notice in writing to the other party within one month of such occurrence or cessation. If the force majeure condition continues beyond six months, the parties shall then mutually decide about the future course of action.

7. During the tenure of the MoU parties hereto can terminate the MoU for violation of any of the clauses of the MoU or giving one month's notice in writing to the other party. Failure of any party to terminate the MoU on account of breach or default by the other shall not constitute a waiver of that party's right to terminate the MoU.

8. All notices and other communications required to be served by either party under the terms of this MoU, shall be considered to be duly served if the same shall have been delivered to, left with or posted by registered mail or emailed to the other party at its last known address of business.

9. No amendment or modification of this MoU shall be valid unless the same is made in writing and agreed to by both the parties or their authorized representatives and specifically stating the same to be an amendment of this MoU. The modifications / charges shall be effective from the date on which they are made / executed, unless otherwise agreed to.

10. Any dispute between the parties arising from this Agreement shall firstly be settled amicably through negotiations and dialogue in good faith, failing which the same shall be referred to Delhi International Arbitration Centre (DIAC), Delhi High Court, New Delhi

For Shree Mariamman Fireworks &
Amorces Industries

S. Gopi

Partner

and shall be settled by Arbitration which shall be conducted in accordance with the provisions of (Indian) Arbitration and Conciliation Act, 1996 or any subsequent amendment thereof. The seat of such Arbitration shall be at New Delhi, India and the language shall be English. The Award shall be final and binding upon the Parties. This Agreement shall be governed and construed in accordance with the laws in India. Each party shall bear and pay its own cost of arbitration proceedings. The provision of this clause shall not become inoperative notwithstanding this agreement expires or ceases to exist or is terminated or revoked

11. The MoU has limited use for demonstration, formulation and fabrication of Green Crackers / Green Fireworks (processes, molecules and materials developed by CSIR-NEERI), replication and duplication of this for any commercial purpose / application is not permissible.

12. SMFAI shall defend, indemnify and hold harmless CSIR-NEERI, its affiliated organizations, and their respective directors, officers, employees and agents from and against any and all claims, assessments, liability, damages, loss, loss of property & life, obligations, suits, demands, costs, charges, fines, fees, penalties and expenses arising from acts or omissions in performing this MoU.

13. This MoU shall come into force for all purposes and intents with effect from the date of signing of this MoU and shall remain valid for **3 years** unless any of the parties gives a written notice to the other party of its intentions to terminate the MoU, 90 (ninety) days in

14. advance. The MoU may be extended for a further period and on such terms and conditions as may be mutually agreed.

SEAL OF PARTIES

In witness whereof the parties hereto have entered into this MoU effective as of the day and year first above written.

For and on behalf of **CSIR-NEERI**

Signature Rayalu

Name Dr. Sadhana S. Rayalu

Designation Ch. Scientist & Head

Seal डॉ. साधना रायलु / Dr. Sadhana Rayalu Scientist & Head Environmental Materials Division

Witness: (Name and Address)

1. P. Nagabalu

2.

For and on behalf of **SMFAI**

Signature S. Gopi

Name S.GOPI

Designation PARTNER

Seal SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES 4, Aruppankulam Road, Naranapuram Village & Post, (Via) Sivakasi - 626 189.

Witness: (Name and Address)

1. S. Balamurugan
2/2745, Periyar nagar, Vishwanatham

2. P. Paul Pandi S/o S. Paul Raj 3/1686 Thiruvalluvar nagar, Sivakasi.

Sr No.	Between CSIR-NEERI and	Registration Number
679	M/s. A.V.M Pyrotech (AVMPT), Tamil Nadu	NE / TN / 481- 01 /2021
680	M/s. Jayadharshini Fireworks (JDFW), Tamil Nadu	NE / TN / 482- 01 /2021
681	M/s. Alankar Explosives Industries (AEI), Tamil Nadu	NE / TN / 483- 01 /2021
682	M/s. Chitra Sparklers (CSS), Tamil Nadu	NE / TN / 484- 01 /2021
683	M/s. Muthukanna Fireworks Industries (MKFI), Tamil Nadu	NE / TN / 485- 01 /2021
684	M/s. Babu Fireworks Industries (BFWI), Tamil Nadu	NE / TN / 486- 01 /2021
685	M/s. Glasco Fireworks (GFW), Tamil Nadu	NE / TN / 487- 01 /2021
686	M/s. Maa Dhaarani Fireworks (MDFW), Tamil Nadu	NE / TN / 488- 01 /2021
687	M/s. B. Revanesh Pyro Technic (BRPT), Tamil Nadu	NE / TN / 489- 01 /2021
688	M/s. Jeyaleela Fireworks (JLFW), Tamil Nadu	NE / TN / 490- 01 /2021
689	M/s. The Modern Fireworks Factory (TMFF), Tamil Nadu	NE / TN / 491- 01 /2021
690	M/s. Maya Sparklers Factory (MSF), Tamil Nadu	NE / TN / 492- 01 /2021
691	M/s. Sri Durkesh Fireworks (SDFW), Tamil Nadu	NE / TN / 493- 01 /2021
692	M/s. Akshara Fireworks (AKFW), Tamil Nadu	NE / TN / 494- 01 /2021
693	M/s. Sivan Fireworks Industries (SFWI), Tamil Nadu	NE / TN / 495- 01 /2021
694	M/s. M.S.K Fireworks (MSKFW), Tamil Nadu	NE / TN / 496- 01 /2021
695	M/s. Shree Mariamman Fireworks and Amorces Industries (SMFAI), Tamil Nadu	NE / TN / 497- 01 /2021
696	M/s. Rajavel Fireworks Factory, Tamil Nadu	NE / TN / 498- 01 /2021
697	M/s. Swagat Fireworks (SWFW), Osmanabad, Maharashtra	NE / MH / 499- 01 /2021
698	M/s. Khema Fireworks, Indore, Madhya Pradesh	NE / MP / 500- 01 /2021

इंडियन बैंक
Indian Bank
(जारीकर्ता शाखा / ISSUING BRANCH)

SIVAKASI(01484)

केवल तीन महीने के लिए वैध Valid for three months only

3	0	1	2	2	0	2	0
D	D	M	M	Y	Y	Y	Y

9 8 7 6 5 4 3 1

मांगे जाने पर ON DEMAND PAY THE DIRECTOR CSIR NEERI **********

या उनके आदेश पर OR ORDER

रुपये RUPEES SEVENTY THOUSAND EIGHT HUNDRED ONLY**********

********** प्राप्त मूल्य के लिये अदा करें FOR VALUE RECEIVED ₹ *******70800.00

इंडियन बैंक की सभी शाखाओं में सममूल्य पर देय।
Payable at par at all branches of Indian Bank

App Name:SHREE MARIAMMAN FIREWORKS AND **********

IB-SIVAKASI(S124)1484

MDDB172014

(अदाकर्ता शाखा Drawee Branch)
NAGPUR
00454

T19/MDDB

अधिकृत हस्ताक्षरकर्ता
Authorised Signatory (S.S. No.)

अधिकृत हस्ताक्षरकर्ता
Authorised Signatory (S.S. No.)

Please sign above

⑈172014⑈ 000019000⑆

MADRAS SECURITY PRINTERS PVT LTD - CHENNAI - CTS - 2010

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West
जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist.Virudhunagar (TN) Sivakasi 626124
फोन (Phone):- 254253 | फैक्स (Fax):- 255233
ई-मेल Email: dycccsivakasi@explosives.gov.in

44

संख्या (No.): E/HQ/TN/20/829(E32097) दिनांक (Date): 27/03/2

सेवा मे | To,

M/s Shree Manamman Fireworks & Amorces Industries,
Door 3 Gomathi Nayagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) – 626 130, Town/Village - Thiruthangal
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626130

विषय: Survey No(s).264/5D 265/1,2,3A,3B,4, 430/1,2 438/1A,1B,2, 440/1, ग्राम NARANAPURAM & ANUPPANKULAM, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/HQ/TN/20/829(E32097) के नवीनीकरण संदर्भ में।

Subject: Manufacturing of Amorces,Fire Works at Survey No(s).:264/5D 265/1,2,3A,3B,4, 430/1,2 438/1A,1B,2, 440/1, NARANAPURAM & ANUPPANKULAM, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/20/829(E32097) granted in Form LE-1 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 85330 दिनांक 27/03/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No : 85330 dated: 27/03/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2028 से पहले इस कार्यालय को भेजे जाएं.

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan
- कृपया इस सबध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008. इस अनुज्ञप्ति की शर्तों के अनुसार विस्फोटको का रिकार्ड (खाता) बनाए रखने की सलाह दी जाती है।
  You are advised to maintain accounts of explosives as per conditions of licence.

भवदीय | Your's faithfully

(मोहनलाल जाना | Mohanlal Jana)
उप विस्फोटक नियंत्रक | Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives
सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to
1. जिला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosi
सिवाकासी | Sival

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

45

अनुज्ञप्ति प्ररुप एल. ई.-1 | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 1(क) से (छ) देखिए।)
(See article 1(a) to (g) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) एक समय में 500 किलोग्राम से अधिक आतिशबाजी या बारूद या दोनों के विनिर्माण के लिए अनुज्ञप्ति
Licence to manufacture : (c) fireworks and/or gunpowder exceeding 500 kilogrammes at any one time.

अनुज्ञप्ति सं. (Licence No.) : E/HQ/TN/20/829(E32097)
वार्षिक फीस रुपए (Annual Fee Rs): 6100/-

1. Licence is hereby granted to

M/s. Shree Mariamman Fireworks & Amorces Industries (अधिभोगी / Occupier : Shri S. Gopi), D.no- 3 Gomathi Nayagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) – 626 130, Town/Village - Thiruthangal, District- VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626130

को अनुज्ञप्ति अनुदत्त की जाती है।

2 अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3 अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। Manufacture of - Amorces, Fire Works - के विनिर्माण के लिए।
Licence is valid only for the following purpose.

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Amorces	7 ,2	2	45.5 Kg.
2	Fire Works	7 ,2	1&2	442.5 Kg.

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है। : रेखाचित्र क्र. (Drawing No.) E/HQ/TN/20/829(E32097)
The licensed premises shall conform to the following drawing(s): . दिनांक (Dated) 22/05/1990

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:
Survey No(s). 264/5D 265/1,2,3A,3B,4, 430/1,2 438/1A,1B,2, 440/1 , ग्राम (Town/Village) : NARANAPURAM & ANUPPANKULAM, पुलिस थाना (Police Station) : SIVAKASI

जिला (District) VIRUDHUNAGAR राज्य (State) Tamil Nadu पिनकोड (Pincode)
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं। 02 nos of WP filling/mixing sheds, 02 nos of GP filling/ mixing sheds, 3 nos. Fuse making/wrapping/cutting sheds, 08 nos. Manufacturing and finishing sheds, 1 no. Twinking star dipping, 4 nos. DP, 1 no. fuse transit shed, 01 no chemical mixing, 01 no chemical dipping, 2& 2 first and second stage drying sheds, 9 nos. Over pasting/cutting,/box filling/pressing sheds, 01 nos packeting shed.
The licensed premises consist of following facilities

8 अनुज्ञप्ति समय समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम स. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुज्ञप्ति प्राधिकारी व्दारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्त शर्तें।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3 परिशिष्ट | Annexure

9 यह अनुज्ञप्ति तारीख 31 मार्च 1990 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 1990.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set II के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set II, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto

तारीख The Date - 22/05/1990

Sd/-
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 22/06/2018
- Change in Postal Address dated : 24.07.2018
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 24/07/2018
- Amendment of Quantity of Explosives dated : 18/03/2019
- Amendment in Drawings/Facilities/Premises dated : 18/03/2019

Transfers :
- Change in Licensee Name/Address/Status dated : 24/07/2018

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
27/03/2023	31/03/2028	उप मुख्य विस्फोटक नियंत्रक, सिवाकाशी Dy. Chief Controller of Explosives, Sivakasi

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

47

(सेट II | Set II)

मुख्य विस्फोटक नियंत्रक व्दारा प्रदत्त प्ररूप एल ई 1 [अनुच्छेद 1(ख) और (ग)] में आतिशवाजी के विनिर्माण के लिए अनुज्ञप्ति सं. E/HQ/TN/20/829(E32097) की शर्तें निम्नलिखित हैं।

The Following are the conditions of licence number E/HQ/TN/20/829(E32097) to manufacture fireworks in Form LE-1 [articles 1(b) and (c)] granted by the Chief Controller or Controller of Explosives.

1 परिसर में सभी विस्फोटकों का विनिर्माण अनुसूची 7 के अधीन विनिर्देश सं. 3 के अनुसार ईंट, पत्थर या कंकरीट से बने मजबूत भवन में किया जाएगा और उन्हें मुख्य विस्फोटक नियंत्रक व्दारा अनुमोदित उपयुक्त प्रकार के भवन या मुख्य सुरक्षित रूप से बनाई गई अग्निसह तिजोरी में रखा जाएगा।

All explosives on the premises shall be manufactured and kept in a building substantially constructed of brick, stone or concrete as per specification no 3 under Schedule-VII or in a securely constructed fireproof safe or of a type and design approved by the Chief Controller of Explosives

2 विस्फोटकों के प्रयुक्त प्रत्येक भवन और आधानों का भीतरी भाग और उसके शैल्फ तथा फिटिंग इस प्रकार सन्निर्मित या अस्तरित या आवरित किए जाएंगे इस प्रकार विलग न हो कि वह विस्फोटक के संपर्क में आए ऐसे भीतरी भाग, शैल्फों और फिटिंगों को यथासाध्य संभव रूप से ग्रिड से मुक्त और अन्यथा स्वच्छ रखा जाएगा।

The interior of every building and receptacle used for explosives and the shelves and fittings therein shall be so constructed or so lined and covered as to prevent the exposure of any iron or steel, or the detaching of any grit, iron steel or similar substance, in such manner as to come into contact with the explosive. Such interior, shelves and fittings shall, so far as reasonably practicable, be kept free from grit and otherwise clean.

3 भवन या आधान का, जिसमें विस्फोटक रखा गया है प्रयोग केवल ऐसे विस्फोटकों के रखे जाने के लिए किया जाएगा और किसी अन्य प्रयोजन के लिए नहीं किया जाएगा।

The building or receptacle in which explosive is kept shall be used only for the keeping of such explosive and for no other purpose whatsoever.

4 आतिशबाजियां पृथक आधानों में रखी जाएंगी या उन्हें इस प्रकार पृथक किया जाएगा जिससे कि एक विस्फोटक या एक दूसरे के संपर्क के कारण अग्नि या विस्फोट से बचा जा सके।

Fireworks shall be kept in separate receptacles or shall be so separated as to prevent explosion or fire communicating from one to the other.

5 0.5 किलाग्राम से अधिक मात्रा के सभी विस्फोटक अनुसूची 2 के अनुसार पैक और चिन्हांकित किए जाएंगे।

All explosives exceeding 0.5 kilogramme, in amount shall be packed and marked in accordance with the Schedule II.

6 आतिशबाजी, सर्फ, पेपर कैप्स, सुरक्षा फ्यूज, सूक्ष्म रबर फ्यूज या फुलझड़ियों के विनिर्माण के लिए संघटकों को एक दूसरे से अलग पृथक भण्डारगृहों में रखा जाएगा और इन्हें अनुच्छेद 8 की सारणी 4 या 6 में यथाउल्लिखित सुरक्षित दूरी पर अलग रखा जाएगा।

The ingredients for the manufacture of fireworks, serpents, paper caps, safety fuse/micro coard fuse or sparklers shall be kept in separate stores distinct from each other and separated by safe distances as mentioned in the table 4 or 6 of Schedule VIII.

7 लोहे या इस्पात से बने औजार या मार्टरों, पेस्ट्ल्स, चक्की, जैसे पत्थर के औजार विस्फोटकों के विनिर्माण में प्रयुक्तर नहीं किए जाएंगे और न ही उन्हें किसी समय अनुज्ञप्त परिसर में रखा जाएगा केवल तांबा, गनमैटल या लकड़ी के औजार ही अनुज्ञेय होंगे।

No iron or steel implements or stone implements, such as mortars, pestles, grinders (chukkis) shall be used in the manufacture of explosives or shall be kept at any time in the licensed premises.. Only copper, gun metal or wooden tools are permissible.

8 सभी विस्फोटक विनिर्माण के पश्चात अविलम्ब भण्डारण के अनुज्ञप्त स्थान से हटा दिए जाएंगे और विनिर्माण के स्थान पर किसी विस्फोटक के संचय की अनुज्ञा नहीं होगी।

All explosives, as and when they are manufactured, shall be removed, without delay to the licensed place of storage and no explosive shall be allowed to accumulate in the place of manufacture.

9 केवल सूर्य उदय और सूर्य अस्त होने के मध्य ही विनिर्माण किया जाएगा और उस स्थान पर या उसके पास जहां आतिशबाजी का विनिर्माण किया जा रहा है प्रकाश की अनुज्ञा नहीं होगी परंतु इस नियम की कोई बात अंधेरे के समय आतिशबाजी उठाई धराई, विनिर्माण पर लागू नहीं होगी यदि उचित प्रकाश और / या धूल सह मार्टरों, प्रकाश और फिटिंग की व्यवस्था की गई है और स्थान की पहरेदारी की गई है।

Manufacture shall only be carried on between sunrise and sunset and no lights shall be allowed in or near the place where fireworks are manufactured provided that nothing in this rule shall apply to handling/manufacture of fireworks during dark hours if proper illumination with flame and/or dust proof motors, light and fittings is provided in the area and the place is guarded.

10 किसी तेल, पेंटी, दियासलाई, प्रकाश, उच्च रूप से ज्वलनशील या विस्फोटक प्रकृति की अथवा ऐसी किसी वस्तु को जिससे आग लग सकती हो या विस्फोटक हो सकता है अथवा अम्लों या तत्समान पदार्थों को अनुज्ञप्त परिसर पर न तो लाया जाएगा और न रखा जाएगा। कारखाने के अन्दर धूम्रपान की अनुज्ञा नहीं होगी।

No oils, paints, matches, lights, any article of a highly inflammable or explosive nature or liable to cause fire or explosion or any acids or similar substances shall be brought or kept in the licensed premises. No smoking shall be allowed inside the factory.

11 अनुज्ञप्तिधारी सभी विनिर्मित विस्फोटकों और हाथ में के सभी विस्फोटकों के भंडारण का अभिलेख और लेखा प्ररूप आर ई 2 और आर ई 4 में रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत अधिकारी को भंडार बही और अभिलेख, ऐसे अधिकारी व्दारा उससे ऐसे मांग किए जाने पर प्रदर्शित करेगा।

The licensee shall keep records and accounts of all explosives manufactured and of all stocks in hand in forms RE-2and RE-4 and exhibit the stock books and records to the officers authorized under rule 128 of the Explosives Rules, 2008, whenever such officer may call upon him to do so

12 कारखाने परिसर में अनुज्ञप्ति में विनिर्दिष्ट क्रियाकलापों से भिन्न कोई क्रियाकलाप नहीं किए जाएंगे।

No activity other than those specified in licence shall be carried out in the factory premises.

13 अनुज्ञप्तिधारी और उसके कर्मचारी आपातकाल के दौरान परिसर के भीतर की जानेवाली प्रक्रिया से अवगत होंगे।

The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

14 किसी निरीक्षण या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञप्त परिसर में अबाध पहुंच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधो तथा सुरक्षा संबंधी शर्तों का सम्यक रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध करवाई जाएगी।

Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and the Rules and the safety conditions are duly observed.

15 यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को लिखित में अनुज्ञप्ती परिसर या मशीनरी या औजारों या साधित्रों में कोई मरम्मत या कोई परिवर्धन या परिवर्तन करने के लिए या ऐसी सिफारिशों को क्रियान्वित करने के लिए, जो ऐसे प्राधिकारी की राय में अस्वीकार्य जोखिम प्रदर्शित कर सकती है और परिसर या व्यक्तियों की स्थल पर या स्थल से बाहर सुरक्षा के लिए आवश्य क है, सूचित करता है तो अनुज्ञप्तिधारक उन सिफारिशों को निष्पादित करेगा और ऐसे प्राधिकारी व्दारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।

If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

16 अग्नि या विस्फोटक व्दारा दुर्घटना और विस्फोटकों की हानि, उसमें कमी या चोरी की रिपोर्ट निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी स्थानीय कार्यालय में तुरन्त दी जाएगी।

Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority or local office of the licensing authority

17 किसी कारखाने में प्रसंस्करण भवनों की संख्या जिसके अन्तर्गत मिश्रण भराई और संचरण भवन और शुष्कान प्लेटफार्म नहीं हैं, 85 से अधिक नहीं होगी।

The maximum number of process buildings excluding mixing filling, transit building and drying platform in a factory shall not exceed 85.

18 जब तक मुख्य विस्फोटक नियंत्रक व्दारा विनिर्दिष्ट रूप से छूट न दी जाए किसी कारखाने से संलग्न भंडारगृह की न्यूनतम क्षमता उसकी वार्षिक विनिर्माण क्षमता की 1/5 होगी।

Unless specifically exempted by the Chief Controller of Explosives, the minimum capacity for store house attached to any factory shall be 1/5th of its annual manufacturing capacity.

19 अनुज्ञप्तिधारी व्दारा आतिशबाजीयों के विनिर्माण के लिए 20 प्रसंस्करण भवन के पर्यवेक्षण हेतु विस्फोटक नियंत्रक व्दारा प्रमाणित कम से कम एक अर्ह फोरमैन की नियुक्ति की जाएगी।

Licensee shall appoint minimum one qualified foreman certified by the Controller of Explosives, for every 20 process buildings to supervise the manufacture of fireworks.

20 प्रत्येक प्रसंस्करण भवन, जिसमें विस्फोटकों के विनिर्माण में विद्युत प्रचालित मशीन का उपयोग किया जाता है, समय-समय पर यथासंशोधित भारतीय मानक विनिर्देश सं. 2309 में अधिकथित के अनुसार एक या एक से अधिक परिकल्पित और स्थापित दक्ष प्रदीप्त कंडक्टर संलग्नक होंगे।

Every process building where electrically operated machinery is used in the manufacture of explosives shall have attached thereto one or more efficient lighting conductors designed and erected in accordance with the specification laid down in Indian Standard Specification No.2309 as amended from time to time

21. ऐसे परिसर में या उसके पास जहां विनिर्माण, उठाई धराई, भंडारण और उपयोग होता है मोबाइल फोन, पेजर जैसे इलेक्ट्रानिक साधित्र या उपकरणों की अनुज्ञा नहीं होगी।
No electronic appliances or instruments like mobile phones, pagers shall be allowed in or near the premises where explosives are manufactured handled, stored and used

22. कारखाने में ऐसे किसी व्यक्ति को, जो 18 वर्ष से कम आयु का है या जो उन्मत स्थिति में है या शारीरिक रूप से निशक्त है, न तो नियोजित किया जाएगा और न ही प्रवेश करने दिया जाएगा।
No person under 18 years of age and no person who is in a state of intoxication or of unsound mind or physically handicapped shall be employed in or allowed to enter the factory.

23. किस प्रसंस्करण भवन के दरवाजे आमने सामने होते हों तो भवन से एक से दो मीटर की दूरी पर और दोनों तरफ खुलने वाले दरवाजों से 0.5 मीटर चौड़ी और दरवाजों की ऊंचाई तक 23 से.मी. की सीमेन्टो और ईंट की एक स्क्रीन दीवार बनाई जानी चाहीए।
The doors of any process building shall not face each other. If doors of adjoining sheds face each other, a screen wall of 23 cm cement and brick should be provided at a distance of 1 to 2 M from the building and 0.5 m wider than the door opening on both sides and up to the height of the doors.

24. कारखाने में एक समय पर संपूर्ण विस्फोटक की अधिकतम मात्रा, जिसके अन्तर्गत अनुज्ञप्त परिसर में विनिर्माण के प्रक्रियाधीन और भंडारित विस्फोटक भी है, प्ररूप एल ई। में मद 4 में यथाउल्लिखित मात्रा से अधिक नहीं होंगी
The maximum quantity of explosives in the whole factory at any one time, including those in process of manufacture as well as those stored on the licensed premises, shall not exceed as mentioned in item 4 in from LE-1.

25. मिक्सिंग / फिलिंग भवन के चारों ओर अनुसूची VII के अधीन विनिर्देश सं. 3 के अनुसार स्फोट दीवार होगी।
The Mixing /filling building shall be surrounded by a blast wall as per specification no 3 under Schedule-VII.

26. विनिर्माण भवन, मिश्रण, भरण, संचरण भवन और शुष्किन प्लेटफोर्म अनुसूची VIII की सारणी 6 के अनुसार किसी प्रसंस्करण भवन से दोनों ओर की आन्तरिक सुरक्षा दूरी, बाड़ से बाहरी सुरक्षा दूरी का अनुपालन करेंगे।
Manufacturing building , mixing, filling , transit building and drying platform shall observe inner safety distance to and from any process building and an outer safety distance from the fence as per table 6 of Schedule VIII

27. किसी विनिर्माण भवन, मिश्रण, भरण, संरचना भवन और शुष्कन प्लेटफार्म में विस्फोटकों की कुल मात्रा और व्यक्ति / व्यक्तियों की संख्याक अनुसूची VIII की सारणी 6 के अनुसार होगी।
The total quantity of explosives and person/persons in any manufacturing building, mixing, filling, transit building and drying platform shall be as per table 6 of Schedule VIII...

28. अनुज्ञप्त परिसर के चारों ओर से दीवार या ऐसी मजबूत और संरचना वाली कम से कम दो मीटर ऊंचाई की कांटेदार तार वाली बाड़ से घिरा होगा जिससे कि अनुसूची VIII की सारणी 6 में यथाविनिर्दिष्ट सुरक्षा दूरी पर अप्राधिकृत व्यक्तियों के प्रवेश को रोका जा सके।
The licensed premises shall be surrounded by a wall or barbed wire fencing at least 2 meters high of such strength and construction as to prevent entry of unauthorised persons at safe distance as mentioned in the table 6 of schedule VIII

29. प्रत्येक पांच विनिर्माण शेडों के लिए (भरण / मिश्रण / संचरण भवन को छोड़कर) एक शुष्कन प्लेटफार्म की व्यवस्था की जाएगी।
One drying platform shall be provided for every five manufacturing sheds (excluding filling/mixing/transit building.)

30. काले चूर्ण और आतिशबाजी को एक ही आधान में नहीं रखा जाएगा और उन्हें इस प्रकार पृथक रखा जाएगा जिससे कि विस्फोटक या एक दूसरे के संम्पर्क के कारण अग्नि या विस्फोटक से बचा जा सके।
Black powder and fireworks shall not be kept in the same receptacle and shall be so separated as to prevent explosion or fire communicating from one to the other

31. आतिशबाजी के विनिर्माण में क्लोरेट का प्रयोग नहीं किया जाएगा।
No chlorate shall be used in the manufacture of fireworks.

32. किसी एकल कार्य दिवस के अन्त में कारखाने में कोई खुली आतिशबाजी, संघटक, शुष्क या आर्द्र का अनुज्ञात नहीं किया जाएगा।
No loose fireworks composition, dry or wet, shall be allowed to be kept in the factory at the close of any single working day. All such compositions that remain at the close of the day shall be destroyed..

33. आतिशबाजी का विनिर्माण एक मंजिले भवन में किया जाएगा और भवन के सभी दरवाजे बाहर की तरफ खुलेंगे। परन्तु इस शर्त की कोई बात विद्युत संचलित मशीनरी की सहायता से विस्फोटकों के विनिर्माण और अनुज्ञापन प्राधिकारी व्दारा अनुमोदित विनिर्माण की ऐसी प्रक्रिया और मशीनरी को लागू नहीं होगी।
The fireworks shall be manufactured in single storied building and all doors of the building shall open outwards. Provided that nothing in this condition shall apply to manufacture of explosives with aid of electrically operated machinery and such process of manufacture and machinery approved by Licensing Authority.

34. प्रत्येक प्रसंस्करण भवन में उतनी संख्यान में दरवाजे अपेक्षित होंगे जितने अनुज्ञापन प्राधिकारी व्दारा अनुमोदित किए जाएं।
Every process building shall have required number of doors as approved by Licensing Authority

35. अनुसूची VIII की सारणी 6 के अनुसार किसी अनुज्ञप्त कारखाने, भवन, मैगजीन या भंडारगृह, सार्वजनिक सड़क और संरक्षित संकर्म के बीच सुरक्षा दूरी का अबाध रखा जाना अपेक्षित है।
The safety distance is required to be kept clear between any licensed factory building, magazine or store house, public road and protected works as per Table-6 of Schedule VIII

36. विनिर्माण की तारीख, सहज उत्पादित पटाखे के लेबल / बाहरी पैकेज पर स्टाम्पिंग या मुद्रण के व्दारा सहजदृष्य अमिट रूप में अंकित की जाएगी।
The date of manufacture shall be marked in conspicuous indelible character, by means of stamping or printing on the label/outer package of the sound producing cracker.

37. निम्नलिखित स्तर से अधिक शोर पैदा करनेवाले अग्नि पटाखों का विनिर्माण या विक्रय :-
- विस्फोटक स्थल से चार मीटर की दूरी पर 125 डीबी (ए आई) या 145 डीबी (सी) पीके प्रतिषिध्द होगा।
- लड़ी (संयुक्त अग्नि पटाके), से बनने वाला पृथक अग्नि पटाखे के लिए जहां एन एक साथ संयुक्त किए गए पटाखों की संख्या है वहां उपरोक्त सीमा को पांच एल ओ जी 10 (एन) डीबी तक कम किया जाएगा।

The manufacture or sale of fire-crackers generating noise level exceeding
a. 125 dB(AI) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited
b. For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together

38. एमारसिस या पेपर कैप में दोनों का घटक, पोटाशियम क्लोरेड, एमफोज, फासफोरस, स्टार्च और कैलशियम कार्बोनेट का मिश्रण होगा, जो सल्फार (अम्लयुक्त) के संयोजन के साथ उसके बिना होगा, परन्तु मिश्रण में उपलब्ध एमोरफोर्स-फास्फोरस की मात्रा 1000 दोनों में 0.65 ग्राम के अनुपात से अधिक नहीं होगी।
The composition of dots in the amorces/paper caps shall be a mixture of potassium chlorate, amorphous-phosphorus, starch and calcium carbonate with or without the addition of sulphur (free from acid), provided that amount of amorphousphosphorus, present in the mixture shall not exceed the proportion of 0.65 gms. in 1000 dots.

39. एमोरसिस या पेपर कैप में प्रयुक्त संयोजन ऐसे अनुपात में होगा, प्रत्येक 1000 दोनों के लिए 4.54 मिलीग्राम से अधिक नहीं होगा अर्थात किसी भी एक दाने में 0.0045 से अधिक का संयोजन पृथक रूप से अन्तर्विष्ट नहीं होगा। यदि एमोरसिस या पेपर कैप का विनिर्माण किसी टेप के रूप में किया जाता है तो इसमें एक टेप के लिए 30 से अधिक दाने नहीं होंगे।
The composition used in the amorces/paper caps shall be in a proportion not exceeding 4.54 mgs. to every 1000 dots, i.e. no one dot shall individually contain more than 0.0045 gram. of the composition. If the amorces/paper caps be manufactured in the form of a tape, it shall not have more than 30 dots for one tape.

40. एमोरसिस या पेपर कैप के विनिर्माण के लिए अपेक्षित विस्फोटक संयोजन एक बार में एक किलोग्राम से अधिक तैयार नहीं किया जाएगा।
Not more than one kilogram of explosives composition required for the manufacture of amorces/paper caps shall be prepared at a time

41. संघटकों को किसी ऐसे मिश्रण हौज में आर्द्र रूप में मिश्रित किए जाने तक पृथक रखा जाएगा जिसमें कोई अनावृत लौंध न हो।
The ingredients shall be kept separately until mixed wet in a mixing vat, which shall not have any exposed iron

42. पोटाशियम क्लोरेट कोई संघटकों से भिन्न पृथक भंडारगृह में रखा जाएगा।

Potassium chlorate shall be kept in a separate store room distinct from other ingredients.

43 सल्फर की अन्य संघटकों से भिन्न पृथक भंडारगृह में रखा जाएगा ।
Sulphar shall be kept in a separate store room distinct from other ingredients.

44 सल्फर और क्लोररेड के भंडारण के लिए आयुध नियम 1962 के अधीन अनुज्ञप्ति अभिप्राप्त की जाएगी ।
Licence under Arms Rule, 1952 shall be obtained for storage of sulphur and chlorate.

45 एमोरसिस को 33 कि.मी. मोटाई से अन्यूकन कार्डबोर्ड के अनुमोदित बन्द बक्सों में पैक किया जाएगा । बक्से गोलाकार होंगे जिनका आयत 25 मिली. मीटर और ऊचाई 20 मि ली से कम नहीं होगी और प्रत्येक में 50 एमोरसिस से अधिक नहीं होंगे । प्रत्येक बक्से में एमोरसिस पैक किए जाने से पूर्व एक गोल नालीदार कार्डबोर्ड की शीट रखी जाएगी । (किन्तु यदि एक कार्डबोर्ड बक्से में 30 से अनधिक एमोरसिस पैक किए जाते हैं तो प्रत्येक बक्से में ऐसी शीट के रखे जाने की आवश्यकता नहीं है) । इसके पश्चात गोल कार्डबोर्ड के बक्सों को एकजुट बनाया जाएगा और दस पैकटों के रूप में पेपर रैपर में बांधा जाएगा और दस ऐसे 10 के पैकेटों को 100 का पैकेज बनाने वाले मजबूत कार्डबोर्ड बक्से में पैक किया जाएगा । अस्सी से अनधिक संख्या वाले ऐसे 100 के बक्सों को अन्त में मुख्य विस्फोटक नियंत्रक व्दारा अनुमोदित प्रकार और संरचना वाले पट्टीदार लोहे या नालीदार बक्सों में बंधे मजबूत लकड़ी के केसों में पैक किया जाएगा ।
Amorces shall be packed in approved closed boxes of cardboard of not less than .33 mm thickness. The boxes shall be of round shape and not less than 25 mm in dia and 20 mm in height and shall contain not more than 50 amorces in each. A round corrugated cardboard sheet shall be placed in each box before amorces are packed in it. (If, however, not more than 30 amorces are packed in a cardboard box, such sheet need not be placed in each box) The round cardboard boxes shall then be bunched and rolled in a paper wrapper forming 10's packets, and ten such 10's packets shall be packed in a strong cardboard box making the 100's package. Such 100's boxes not exceeding 80 in number shall finally be packed in approved strong wooden cases bound with hoop iron or corrugated boxes of a type and structure approved by Chief Controller of Explosives.

46 अस्सी यूनिटों वाले पेपर कैपों का शुध्द भार 2.8 किलोग्राम से अधिक नहीं होगा ।
Net weight of paper caps containing 80 units shall not exceeds 2.8 kgs.

47 ऊपरी पार्क भवन शुष्कन भवन का एमोरसिस कारखाने में खिड़की के माध्यम से प्रथम चरण का विस्तार हो सकेगा ।
The over pasting building may be an extension of first stage drying building through window in amorces factory.

48 व्दितीय चरण शुष्कन शेड मुख्य विस्फोटक नियंत्रक व्दारा अनुमोदित प्रकार और डिजायन का बनाया जाएगा ।
The Second stage dryng shed shall be constructed of a type and design approved by the Chief Controller of Explosives

49 डुबोई गई एमोरसिस शीटों को व्दितीय चरण शुष्कन भवन के भीतर उन्हें एक दूसरे पर रखे बिना अलग-अलग रखकर सुखाया जाएगा ।
The dipped amorces sheets shall be dried inside second stage drying building by placing them in singles without lying on each other.

50 एमोरसिस शीट के ऊपरी पारन के लिए प्रयुक्त गोंद में कापर सल्फेट या अम्लीय प्रकृति का कोई रसायन नहीं होगा ।
The gum used for over pasting of amorces sheet shall not contain copper sulphate or a chemical acidic in nature

51 विनिर्माण भवन, मिश्रण भरण, संचरण भवन और शुष्कन प्लेटफोर्म अनुसूची VIII कीं सारणी 6 के अनुसार किसी प्रसंस्करण भवन से दोनों ओर की आन्तरिक सुरक्षा दूरी, बाड़ से बाहरी सुरक्षा दूरी का अनुपालन करेंगे ।
Manufacturing building , mixing, filling , transit building and drying platform shall observe inner safety distance to and from any process building and an outer safety distance from the fence as per table 6 of Schedule VIII

52. अनुज्ञप्त परिसर चारों ओर से दीवार या ऐसी मजबूती और संरचना वाली कम से कम दो मीटर उंचाई की कांटेदार तार वाली बाड़ से घिरा होगा जिससे कि अनुसूची VIII की सारणी 6 में यथाविनिर्दिष्ट सुरक्षा दूरी पर अप्रधिकृत व्यक्तियों के प्रवेश को रोका जा सके ।
The licensed premises shall be surrounded by a wall or barbed wire fencing at least 2 meters high of such strength and construction as to prevent entry of unauthorised persons at safe distance as mentioned in the table 6 of schedule VIII

53. निम्नलिखित स्तर से अधिक शोर पैदा करनेवाले अग्नि पटाकों का विनिर्माण या विक्रय :-
(क) विस्फोटक स्थल से चार मीटर की दूरी पर 125 डी.बी (ए आई) या 145 डीबी (सी) पीके प्रतिषिध्द होगा,
(ख)लड़ी (संयुक्ति अग्नि पटाके), से बनने वाला पृथक अग्नि पटाके के लिए, जहां एन=एक साथ संयुक्त किए गए पटाकों की संख्या है उपरोक्त सीमा को पांच एत ओ जी 10 (एन) डी बी तक कम किया जाएगा ।
The manufacture or sale of fire-crackers generating noise level exceeding
(c) 125 dB(A1) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited
(d) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

कृते मुख्य विस्फोटक नियंत्रक
For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Annexure

Particulars of Facilities attacted with factory covered under Licence No. : E/HQ/TN/20/829(E32097)

No.	Shed Name	Shed Room/Marking	No.of Sheds	Breadth (Mtrs.)	Length (Mtrs.)	Quantity per Shed(Kgs.)	Man Limit per Shed	Total Capacity(Kgs.)	Total Man Limit
1	Manufacturing & Finiahing Sheds	30 to 33,34,36,40,44	8	3	4	25	4	200	32
2	Chemical Mixing shed	1	1	3	4	1	2	1	2
3	I,II nd stage Drying sheds	2B,5,6,11B	4	6	4	2.5	4	10	16
4	Over Pasting sheds	3,10	2	3	4	2.5	2	5	4
5	Pressing sheds	4,9	2	3	4	2.5	2	5	4
6	Cuting shed	7	1	3	4	2.5	2	2.5	2
7	Box Filling sheds	8,12,13,14	4	3	4	2.5	4	10	16
8	Packetting shed	15	1	3	4	10	4	10	4
9	Drying Platforms	35,37,39,41	4	4	3	25		100	0
10	Twinkling Star Dipping shed	38	1	3	4	15	2	15	2
11	Fuse Dipping/Wrapping/Cutting shed	42,43,45	3	3	4	2.5	2	7.5	6
12	White Powder Mixing/filling Sheds	46,49	2	3	4	5	2	10	4
13	Gun Powder Filling/Mixing Sheds	47,48	2	3	4	5	2	10	4
14	Transit Shed for Fuse	50	1	5	4	100		100	0
15	Chemical Dipping shed	2A, 11A	2	3	4	1	2	2	4
								Total Capacity : 488 Kgs.	
									Total Man Limit : 100

The Date : 18/03/2019

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

தமிழ்நாடு அரசு
தொழிலகப் பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

Government of Tamil Nadu
Directorate of Industrial Safety and Health

51

Form No.4 - Registration and Licence to work a factory

[Prescribed under Rule 4 (6) of the Tamil Nadu Factories Rules 1950]

Registration Number : VNR02220 Licence Fee : ₹ 24,000/-

Licence is hereby granted / renewed to Mr. S GOPI valid only for the premises detailed below for use as a factory employing not more than 100 workers on any one day during the year and using installed horse power inclusive of mobile equipment not exceeding 10 horse power subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall remain in force till the 31st day of December 2024 unless such licence is cancelled before that date under rule 109.

Name of the factory : SHREE MARIAMMAN FIREWORKS AND AMORCES INDUSTRIES

Description of Licensed Premises

The licensed premises shown on Plan No. R.Dis.54637/90 dated 04/01/1991 are situated in Survey No. 264/5D,265/1,2,3A,265/4,430/1,2,438/1A,1B,2,440/1, Door No. / Plot No.: S.NOS.430/1,2,438/1A,1B,2 440/1,ANUPPANKULAM , NARANAPURAM, NARANAPURAM , ANUPPANKULAM, Taluk, Virudhunagar District - 626123.

This License renewal is auto Generated through Portal. Hence no signature required.

Date : 16/10/2023 Joint Director of Industrial Safety and Health, Sivakasi

Renewals

Sl.No.	Date of Renewal	Fee for Renewal	Date of Expiry	Signature of Joint Director
1	16/10/2023	24,000/-	31/12/2028	

Amendments

Sl.No.	Amended to Install horse power	Amended to Employ maximum number of workers	Additional fee	Signature of Joint Director
1.				
2.				

Transfers

Sl.No.	Name of the person to whom transfered	Name of the factory	Signature of Joint Director
1.			
2.			

Particulars of the Manager

Name	: Mr. S GOPI	Age	: 31
Gender	: Male	Date of Birth	: 24/07/1991
Father Name	: SRINIVASAN		

Permanent Address	Present Address
Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET, THIRUTHANGAL; SIVAKASI, VIRUDHUNAGAR District, Tamil Nadu, India - 626130.	Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET, THIRUTHANGAL, SIVAKASI, VIRUDHUNAGAR District, Tamil Nadu, India - 626130.

Email ID	: shreemariammanfireworksai@gmail.com	Phone Number	:
Mobile Number	: 8667003866	Fax Number	:
Address Proof Furnished	: Aadhaar Card	Address Proof Number	: 433586700015
Nationality	: Indian	Aadhar No. (UID)	: 433586700015
Passport Number (if foreigner)	:	Visa Type (if foreigner)	:
Visa valid upto (if foreigner)	:		

6. Nature of manufacturing process / processes

(a) Carried on during preceding calendar year (in case of factories already in existence).

Manufacturing process description	National Industrial Classification Code
—	---

(b) To be carried on during the calendar year for which this application for licence is submitted.

Manufacturing process description	National Industrial Classification Code
MANUFACTURER OF FIREWORKS	20292

7. Particulars of products manufactured during preceding calendar year

Sl. No.	Product Name	Value in Rupees (INR)
1	FIREWORKS	2000000.00

8. Particulars of the Power in H.P.

(a) Particulars of power actually installed

Quantity in H.P.	: 0.00	Stand by H.P.	: 0.00

(b) Particulars of power proposed to be additionally installed

[At any during the calendar year for which this application for licence is made]

Quantity in H.P.	: 0.00	Stand by H.P.	: 0.00

(c) Maximum quantity in H.P. that can be used.

[At any one time during the calendar year for which this application for licence is made]

Maximum quantity in H.P.	: 10.0

9. Particulars of Pressure vessel testing and Medical Examination of workers

(a) Pressure vessels testing fee payment details

[Prescribed under Rule 56-B of Tamilnadu Factories Rules, 1950.]

Number of pressure vessels in	: 0	Testing fee paid in Rupees (INR)	:
Payment reference number	:	Date of payment	:

(b) Medical examination fee payment details for workers engaged in Dangerous Operations

[Prescribed under Rule 95 of Tamilnadu Factories Rules, 1950.]

Number of workers engaged in Dangerous Operations	: 0	Medical examination fee paid in Rupees (INR)	:
Payment reference number	:	Date of payment	:

Form No. 2

[Prescribed under Rules 4,7 and 12 of the Tamil Nadu Factories Rules ,1950]

Application for registration and grant or renewal of licence for the Years 2024,2025,2026,2027,2028 and notice of occupation as specified in Sections 6 and 7 of Factories Act 1948.

1. Particulars of the Factory

Full name of the factory	: SHREE MARIAMMAN FIREWORKS AND AMORCES INDUSTRIES	Nature / Type of Industry	: Partnership Firm
Registration Number (if already registered)	: VNR02220	Sector	: Private

2. (a) Situation of the factory (Door No., Survey Nos., etc.)

Survey No.	: 264/5D,265/1,2,3A,265/4,430/1,2,438/1A,1B,2,440/1	Door No. / Plot No. / RS	: S.NOS.430/1,2,438/1A,1B,2 440/1 ANUPPANKULAM
Street / Road	: NARANAPURAM	Area / Locality	: NARANAPURAM
Town / Village	: ANUPPANKULAM	Local Body name	:
Local Body Type	: Panchayat	Ward No.	:
Taluk	:	District	: Virudhunagar
State	: Tamil nadu	Nearest Police Station	: SIVAKASI EAST

(b) Address for communications

Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET,
THIRUTHANGAL, VIRUDHUNAGAR District,
Tamil Nadu, India - 626130.

Phone Number	:
Mobile Number	: 8667003866
Fax Number	:
Email ID	: gopimaths100@gmail.com
Website	:
CIN Number (if applicable)	:

3. Particulars of the Owner of the Premises or Building

Type of Ownership	: Individual	Organization	:		
Designation	:	Name	: Mr. S GOPI		
Father Name	: SRINIVASAN	Gender	: Male	Age : 31	Date of Birth : 24/07/1991

Present Address	Permanent Address
Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET, THIRUTHANGAL, SIVAKASI, VIRUDHUNAGAR District, Tamil Nadu, India - 626130.	Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET, THIRUTHANGAL, SIVAKASI, VIRUDHUNAGAR District, Tamil Nadu, India - 626130.

Email ID	: shreemariammanfireworksai@gmail.com	Phone Number	:
Mobile Number	: 8667003866	Fax Number	:
Address Proof Furnished	: Aadhaar Card	Address Proof	: 433586700015
Nationality	: Indian	Aadhar (UID)	: 433586700015

Particulars of the occupier of the factory

[Person who has ultimate control over the affairs of the factory and in whose name the licence is to be issued - Referred to in Section 2(n) of

Name	: Mr. S GOPI	Age	: 31
Gender	: Male	Date of Birth	: 24/07/1991
Father Name	: SRINIVASAN		

Present Address	Permanent Address
Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET, THIRUTHANGAL, SIVAKASI, VIRUDHUNAGAR District, Tamil Nadu, India - 626130.	Door No.: 1/1, GOMATHY NAYAKAM PILLAI STREET, THIRUTHANGAL, SIVAKASI, VIRUDHUNAGAR District, Tamil Nadu, India - 626130.

Email ID	: shreemariammanfireworksai@gmail.com	Phone Number	:
Mobile Number	: 8667003866	Fax Number	:
DIN Number	:		
Address Proof Furnished	: Aadhaar Card	Address Proof Number	: 433586700015
Nationality	: Indian	Aadhar No. (UID)	: 433586700015
Passport Number (if foreigner)	:	Visa Type (if foreigner)	:
Visa valid upto (if foreigner)	:		

	(c) Medical examination fee payment details for workers employed in canteen [Prescribed under Rule 67-A of Tamilnadu Factories Rules, 1950.]			
	Number of workers employed in canteen	: 0	Medical examination fee paid in Rupees (INR)	:
	Payment reference number	:	Date of payment	:
	(d) Medical examination fee payment details for adolecent workers employed in the factory [Prescribed under Rule 86-A of Tamilnadu Factories Rules 1950]			
	Number of adolecent workers employed	: 0	Medical examination fee paid in Rupees (INR)	:
	Payment reference number	:	Date of payment	:
10.	Particulars of the number of workers			
	(a) Maximum number of workers proposed to be employed on any one day during the calendar year for which this application is made. [Prescribed under slab limits in schedule to Rule 4 of Tamilnadu Factories Rules 1950]			
	Maximum number of workers	: 100		
	(b) Maximum number of workers actually employed on any one day during the preceding calender year			
	Maximum number of workers	: 0		
	(c) Number of workers ordinarily to be employed			
	Number of workers	: 0		
11.	Period for which grant / renewal of licence application is submitted			
	Indicate the exact calendar year / years	: Years 2024,2025,2026,2027,2028	Number of calendar years	: 5
12.	Particulars of the plan approval [Reference number and date of the latest approved plan]			

Approved By	Approval Number	Date of Approval
	R.Dis 54637/90	1991-01-04

13.	Particulars of the licence fee payment		
	Initial / renewal licence fee paid in Rupees (INR)	: 24,000/-	
14.	Particulars Of Payment	:	Online Payment Payment Reference Number : CPADEGESQ3 Date of payment : 16/10/2023 Bank Name : SBI Fees : Rs. 24000.00/-
15.	Particulars of the contribution to Tamilnadu labour welfare fund [For the previous year]		
	Amount remitted towards labour welfare fund in Rupees (INR)	: -1.00	Mode of payment :
	Payment reference number	:	Date of payment :

S. Gopi

Signature of the Manager

Mr. S GOPI

Date : 16/10/2023

S. Gopi

Signature of the Occupier

Mr. S GOPI

Date : 16/10/2023

Submitted To
Joint Director of Industrial Safety and Health, Sivakasi,
Old State Bank Building, No. 4, N.S.P.N. Arumuga Nadar Salai, Sivakasi - 626 123

GSTIN : 33ADSFS8924L1Z9

Off : Phone : 86670 03866
99628 91048

SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES

THIRUTHANGAL - 626130. SIVAKASI
(Virudhunagar Dist.) TAMIL NADU
Email:shreemariammanfireworksai@gmail.com

Ref No:

Partner's List

Date. .....

1. S.Gopi Age-32
   S/o. Srinivasan
   1,Gomathi Nayagam Pillai Street
   S.N.Puram Road
   Thiruthangal - 626130

2. R.Srinivasan Age-61
   S/o.Ramasamy
   1,Gomathi Nayagam Pillai Street
   S.N.Puram Road
   Thiruthangal - 626130

3. S.Sulochana Age – 61
   W/o. Srinivasan
   1,Gomathi Nayagam Pillai Street
   S.N.Puram Road
   Thiruthangal - 626130

For Shree Mariamman Fireworks &
Amorces Industries

S. Gopi

Partner

56

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West
जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist.Virudhunagar (TN) Sivakasi 626124
फोन (Phone):- 254253 | फैक्स (Fax):- 255233
ई-मेल Email: dycccsivakasi@explosives.gov.in

संख्या (No.): **E/HQ/TN/21/1335(E35719)** दिनांक (Date): 06/04/2023

सेवा में | To,

M/s. Shree Mariamman Fireworks & Amorces Industries.
D.no- 3 Gomathi Navagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) – 626 130, Town/Village - Thiruthangal
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626130

विषय Survey No(s).430/1,430/2,438/1B,438/2, ग्राम ANUPPANKULAM, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के मैगजीन/गोदाम में बिक्री हेतु कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/TN/21/1335(E35719) के नवीनीकरण संदर्भ में।

Subject: Possession for Sale of of Fireworks from magazine/store house situated at Survey No(s).:430/1,430/2,438/1B,438/2, ANUPPANKULAM, Dist. VIRUDHUNAGAR, Tamil Nadu - Licence No.: E/HQ/TN/21/1335(E35719) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपके उपर्युक्त विषय पर पत्र संख्या 85336 दिनांक 27/03/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक **31/3/2028** तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No.: 85336 dated: 27/03/2023, the subject licence duly renewed upto **31/3/2028** and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

Conditions:
1)1) You are instructed to obey the order and directions of Hon'able Supreme Court of India delivered in Writ Petition (Civil) No. 728 of 2015 regarding dealing and possession of Fireworks.2 Activities like labeling / boxing /inner pocketing / outer pocketing / shall not be undertaken inside the magazine.3) Proper record of Explosives (In and out) shall be maintained as prescribed in Explosives Rules.4) All the other applicable conditions of Act and Rules shall be complied during the validity of the licence.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक **31/03/ 2028** से पहले **इस कार्यालय** को भेजे जाएं.
For further renewal of licence, please submit the following documents so as to reach **this office** on or before **31/3/2028**.

- प्ररूप आरई-I में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
  Application in Form RE-I duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
  Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
  Original licence with approved plan.
- कृपया इस संबध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
  In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाएं (आतिशबाजी गोदाम के लिए लागू नहीं)।
  Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office.(Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासीक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter.(Not applicable for fireworks store house)

भवदीय | Your's faithfully

(अबसार अहमद | Absar Ahmad)
उप विस्फोटक नियंत्रक | Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives
सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:
1. ज़िला मजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें.)
(For more information regarding status,fees and other details please visit our website http://peso.gov.in)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

57

अनुज्ञप्ति प्ररुप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)
(ख) विक्रय के लिए वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक और/ या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
Licence to possess : (b) for sale of explosives of Class 1,2,3,4, 5,6 or 7 in a magazine.

अनुज्ञप्ति स. (Licence No.) : E/HQ/TN/21/1335(E35719)
वार्षिक फीस रुपए (Annual Fee Rs): 18200/-

1. Licence is hereby granted to

M/s. Shree Mariamman Fireworks & Amorces Industries (अधिभोगी / Occupier : Shri. S. Gopi), D.no- 3 Gomathi Nayagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) – 626 130, Town/Village - Thiruthangal, District- VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626130

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : **Partnership Firm**

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है। : possess for sale of **Amorces, Fire Works,** - के विक्रय के लिए
Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Amorces	7 ,2	2	2000 Kg.
2.	Fire Works	7 ,2	1&2	30000 Kg.

(ख) किसी एक कलैंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए] : **5 times as above.**
(b) Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है। : रेखाचित्र क्र. (Drawing No.) E/HQ/TN/21/1335(E35719)
The licensed premises shall conform to the following drawing(s): . दिनांक (Dated) 22/05/1990

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:
Survey No(s). 430/1,430/2,438/1B,438/2 , ग्राम (Town/Village) : **ANUPPANKULAM** पुलिस थाना (Police Station) : **SIVAKASI**
जिला (District) **VIRUDHUNAGAR** राज्य (State) **Tamil Nadu** पिनकोड (Pincode)
दूरभाष (Phone) ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं। : **Fireworks Magazine of 30,000 kgs & Amorces Magazine of 2000 kgs capacity having tw seperate compartments.**
The licensed premises consist of following facilities.

8. अनुज्ञप्ति समय – समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधो, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबध्दों वे अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1 उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2 अनुज्ञप्ति प्राधिकारी व्दारा हस्ता.क्षरित इस अनुज्ञप्ति की शर्तें और अतिरिक्ति शर्तें।
Conditions and Additional Conditions of this licence signed by the licensing authority.
3 दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख **31 मार्च 1992** तक विधिमान्य रहेगी। This licence shall remain valid till **31st day of March 1992.**
यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहृत की जा सकती है, जहां वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 22/05/1990

Sd/-
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 22/06/2018
- Change in Postal Address dated : 24/07/2018
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 24/07/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 18/03/2019
- Amendment in Drawings/Facilities/Premises dated : 18/03/2019

Transfers :
- Change in Licensee Name/Address/Status dated : 24/07/2018

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
06/04/2023	31/03/2028	Dy. Chief Controller of Explosives, Sivakasi

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक व्दारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/HQ/TN/21/1335(E35719) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/HQ/TN/21/1335(E35719) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्तर होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबध्द आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पंर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं ।
(ड) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुरत करेगा ।
(ii) जब कोई विस्फोटक मानक शुध्दता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बैंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बेंचे, शैल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहें या इस्पात के खुले होने के विरूध्द सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्येकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञाप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी व्दारा पश्चात्वर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता :
परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबध्द हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग व्दारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों व्दारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fie, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion;
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

Additional Conditions

The Following are the additional conditions of licence number E/HQ/TN/20/829(E32097) to manufacture fireworks in Form LE-1 [Articles no. 1(b) and (c) schedule IV Part 1 of Explosives Rules, 2008] granted by the Chief Controller or Controller of Explosives.

1. All licensed premises shall be provided with smooth pathway inter connecting mixing, filling, manufacturing sheds, drying platforms, transit sheds and burning pits to facilitate for safe and smooth movement of chemicals, intermediates, semi-finished and finished fireworks in light weight trolley, having rubber lined wheels and for the passage of workers.
2. All licensees shall make Safety Management Plan of their factory including names of all Foremen appointed and delegation of supervision and submit the same to the inspecting authority.
3. All licensees shall submit the detailed list of fireworks items manufactured by them indicating names of chemicals and exact compositions and Chief Controller of Explosive,Nagpur's approval undertaken for manufacturing in their fireworks factory to the inspecting office as well as the Licensing Authority.
4. The occupier of the fireworks manufacturing factory will ensure that dangerous practices like exceeding man limits in mixing and manufacturing/finishing sheds, filling sheds, drying platforms or Packing sheds and excess storages of semi finished items as well as pellets, usage of the area in between the sheds for manufacturing/storage of fireworks or semi finished items or drying of fireworks items are not resorted to at any time.
5. The occupier of the fireworks manufacturing factory shall ensure that all the employees of the fireworks manufacturing factory shall be conversant with the procedure to be observed during the emergency within the premises.
6. All licensees shall provide :
    a. Cotton clothes without pockets for the workers who are engaged in the manufacturing of fireworks.
    b. Static discharge plates with efficient earthing points at all entrances of mixing/filling and pellet making rooms and all workers shall be made aware of their use before entering into the shed.
    c. Anti- static flooring for the rooms where mixing/filling or pellet making are carried out.
    d. Light weight trolleys with rubber lined wheels for movement of chemicals semi finished as well as finished fireworks within the factory or upto the storage magazines.
7. The occupier of the fireworks manufacturing factory shall ensure that the fence provided at outer safety distance of the manufacturing factory shall be fully secured and strengthened by providing industrial type chain link fencing or compound wall so as to prevent entry of unauthorized persons into the licensed factory area under any circumstances.

For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

60

11. अनुज्ञप्तिधारी प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जैसा स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके व्दारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.

12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें ।
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.

13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
मैगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.

14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.

15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.

16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.

17. तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

18. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झांड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.

19. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.

20. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.

21. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।
Empty packages of the explosives shall be removed at the earliest and destroyed.

22. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

23. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञत परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यकत: अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.

24. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञाप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञत फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा ।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे ;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(AI) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

26. आग या विस्फोट व्दारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञप्तीधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा । The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते मुख्य विस्फोटक नियंत्रक
For Chief Controller of Explosives

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

मैगजीन में वर्ग 1,2,3,4,5,6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 [अनुच्छेद 3 (ख) से (ग)] में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक व्दारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/HQ/TN/21/1335(E35719) की शर्तें निम्नलिखित हैं ।

The following are the conditions of licence number E/HQ/TN/21/1335(E35719) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी ।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. विस्फोटकों के भंडारण के लिए प्रयुक्तर होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबध्द आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं ।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. पैकजों को खोलने का कार्य और विस्फोटकों को तौलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा ।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
5. दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके : परंतु –
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थायन के रखे जा सकते हैं ।
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे ।
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा ।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other: Provided that—
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
(f) Gun powder belonging to Class 1 shall be kept separately.
6. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो ।
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुरत करेगा ।
(ii) जब कोई विस्फोटक मानक शुध्दता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लीअसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिन्ह प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें ।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके । भीतरी भाग में लगी बेंचे, शैल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे : परंतु किसी लोहे या इस्पात के खुले होने के विरूध्द सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्येकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है ।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from;
Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञाप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी व्दारा पश्चात्वर्ती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता

परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा :
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबध्द हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है ।
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory:
Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :

Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
10. उपयुक्त तथा जेब रहित कार्यकरण वस्त्रों , उपयुक्त जूतों के प्रयोग व्दारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों व्दारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो :
परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है ।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fie, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion;
Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

62

11. अनुज्ञप्तिधारी प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जैसी स्थिति हो, में सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके व्दारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अभिलेख प्रस्तुत करेगा । स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी ।
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.

12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञप्तिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करें ।
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.

13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी) । यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञप्तिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा ।
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
मैगजीन का अनुज्ञप्तिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा ।
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.

14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी ।
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.

15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी ।
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.

16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके ।
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.

17. वज्रडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा ।
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.

17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झांड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी ।
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.

18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी ।
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.

19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा ।
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.

20. विस्फोटकों के खाली पैकजों को शीघ्रतिशीघ्र वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा ।
Empty packages of the explosives shall be removed at the earliest and destroyed. \

21. अनुज्ञप्तिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए ।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.

22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञत परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधो और सुरक्षा स्थितियों को सम्यकत: अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी ।
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.

23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञप्तिधारक को अनुज्ञात परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्धन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञाप्तिधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा ।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.

24. अनुज्ञप्तिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञत फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पलीते खरीदेगा ।
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.

25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए1) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे ;
The possession and sale of fire-crackers generating noise level exceeding;
a) 125 dB(A1) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.

26. आग या विस्फोट व्दारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी ।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. **अनुज्ञप्तीधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा । The licensee shall not exhibit, possess and sell fireworks of foreign origin.**

कृते मुख्य विस्फोटक नियंत्रक
For Chief Controller of Explosives

Note : This is system generated document does not require physical signature. Applicant may take printout for their records.

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/HQ/TN/21/1335(E35719) in form LE-3 granted to M/s. Shree Mariamman Fireworks & Amorces Industries, D.no- 3 Gomathi Nayagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) 626 130, Tamil Nadu-.

	Type of Structure(s)	Safety distances meters	
	Inside Safety Distances(ISD)	**M**	**UM**
1	Room or Workshop used in Connection with the Magazine	30	
2	Any other Explosives Magazine or store House or Factory of the Applicant		
3	Magazine Office		
	Middle Safety Distances(MSD)		
4	Magazine Keeper's or Chowkidar's Dwelling house		
5	Railway including Minerals and Private Railways		
6	Canal (in active use) or other navigable water		
7	Dock or Pier or Jetty		
8	Public Highway or Public Road		30
9	Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10	River Embankment or Sea Embankment or Public Well		
11	Reservoir or Bounded tank/rope way		
12	Windmillor or Solar panel for Power Generation		
	Outside Safety Distances(OSD)		
13	Dwelling House		
14	Govt. and Public Building		
15	Temple, Mosque, Church or Gurudwara or other Places of Worships		
16	Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17	Factory		
18	Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		61
19	Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20	Aerodrome		
21	Furnace, Kiln or Chimney		
22	Quarry or mine pit head		
23	Power House or Electric Substation		
24	Wireless Station		
25	Warehouse or other Storage Building		
26	Any other Protected works		
	Overhead Electric lines		
27	Electric Power over head Transmission Lines above 440V		61
28	Electric Power over head Transmission Lines upto 440V		15

The Date : 22/05/1990

For Chief Controller of Explosives

Amendments :
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 22/06/2018
- Change in Postal Address dated : 24/07/2018
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 24/07/2018
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 18/03/2019
- Amendment in Drawings/Facilities/Premises dated : 18/03/2019

Transfers :
- Change in Licensee Name/Address/Status dated : 24/07/2018

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

64

C 7388 : Since 16/3/1978
ESB 439 : Since 09/4/1993

Cell: 98432 - 79470
89252 - 14540
E-mail : nkelectrical952@gmail.com

N.K.ELECTRICALS

ELECTRICAL CONTRACTOR & CONSULTING ENGINEER

N.K.KANDASAMY, D.E.E.,

61/2, Ayyanar Complex,
New Road Street,
SIVAKASI -626 123.

Ref.:

Date: 22/07/2024

CERTIFICATE

FOR LIGHTENING ARRESTER TEST
(See Rule 12 of Explosive Rules, 2008)

I **N.K. KANDASAMY, DEE** tested the below listed Lightening arresters in the premises of M/s. **SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES** situated at **S.No: 264/5D, 265/1, 2, 3A, 3B, 4, 430/1, 2, 438/1A, 1B, 2 & 440/1** of **Naranapuram & Anuppankulam Village, Sivakasi Taluk, Virudhunagar District,**...Covered under PESO licence No: **E/HQ/TN/20/829 (E32097)** in Form **LE-1**...on date..**18/07/2024**..and found conforming the standards laid down in the IS 2309 of the year..1989(Reaffirmed 2010). The testing was carried out using...EARTH RESITANCE TESTER,MAKE-SECOR machine, Sl.No:13069-4/86,Year-1993, Type-Hand Operated, Range 0-100 Ω, and the machine was last calibrated on 14/11/2022.

S No	Building/Premises	LA/Earth Pit ID / Antistatic Plate	Tested for (as per IS 2309)	Result obtained & Units	Specification as per IS2309, Units
1	Chemical Mixing Shed No:1 (E32097)	EP1,300x300 x3mm	MINIMUM CROSS SECTIONAL AREA OF EARTHING CONDUCTORS	37.5mm² (Cu)	>25mm²
2	Fuse cutting Shed No:45 (E32097)	EP2,300x300 x3mm		37.5mm² (Cu)	>25mm²
3	White Powder Mixing Shed No:46 (E32097)	EP3,300x300 x3mm		37.5mm² (Cu)	>25mm²
4	Gun Powder Filling ShedNo:47 (E32097)	EP4,300x300 x3mm		37.5mm² (Cu)	>25mm²
5	Gun Powder Mixing Shed No:48 (E32097)	EP5,300x300 x3mm		37.5mm² (Cu)	>25mm²
6	White Powder Filling Shed No:49 (E32097)	EP6,300x300 x3mm		37.5mm² (Cu)	>25mm²
1	Chemical Mixing Shed No:1 (E32097)	EP1,300x300 x3mm	RESISTANCE OF EARTH PIT	2.0 Ohms	<5 Ohms
2	Fuse cutting Shed No:45 (E32097)	EP2,300x300 x3mm		1.9 Ohms	<5 Ohms
3	White Powder Mixing Shed No:46 (E32097)	EP3,300x300 x3mm		1.9Ohms	<5Ohms
4	Gun Powder Filling ShedNo:47 (E32097)	EP4,300x300 x3mm		1.9Ohms	<5Ohms
5	Gun Powder Mixing Shed No:48 (E32097)	EP5,300x300 x3mm		2.0Ohms	<5Ohms
6	White Powder Filling ShedNo:49 (E32097)	EP6,300x300 x3mm		1.9Ohms	<5Ohms

para NO: 2

UNDERTAKE THE WORK

- ★ Generator Permission Work / EB / Electrical Inspectorate.
- ★ MV / LV Installation Work in Regardless HP.
- ★ Preparation of Drawings as per IE Rules.
- ★ Lighting Arrester install and issue the Certificate as per Rules.

C 7388 : Since 16/3/1978
ESE 439 : Since 09/4/1993

Cell: 98432 - 79470
89252 - 14540
E-mail : nkelectrical952@gmail.com

65

N.K.ELECTRICALS

ELECTRICAL CONTRACTOR & CONSULTING ENGINEER

N.K.KANDASAMY, D.E.E.,

61/2, Ayyanar Complex,
New Road Street,
SIVAKASI -626 123.

Ref.:

Date: 22/07/2024

Next due date of the test: 18/07/2025

The test results are **satisfactory/ Needs repair**
Remarks: Nil

N.K. KANDASAMY, D.E.E.,
ELECTRICALS
CONTRACTOR
Lic.No. 7388 Dt. 28-02-2025

Signature & Name of the Competent Person / Engineer:
Education Qualification: Diploma in Electrical Engineering

Enclosures: 1. Self attested DEE/BE/B. Tech (EEE) Certificate **or** Certificate of Competency from State Government/Central Government for testing such equipment, clearly showing the education qualification and competency. **2.** Calibration certificate of the testing instrument (to be enclosed with test certificate).

UNDER TAKE THE WORK

- ★ Generator Permission Work / EB / Electrical Inspectorate.
- ★ MV / LV Installation Work in Regardless HP.
- ★ Preparation of Drawings as per IE Rules.
- ★ Lighting Arrester install and issue the Certificate as per Rules.

C 7388 : Since 16/3/1978
ESB 439 : Since 09/4/1993

Cell: 98432 - 79470
89252 - 14540
E-mail : nkelectrical952@gmail.com

N.K.ELECTRICALS

ELECTRICAL CONTRACTOR &
CONSULTING ENGINEER

N.K.KANDASAMY, D.E.E.,

61/2, Ayyanar Complex,
New Road Street,
SIVAKASI -626 123.

66

CERTIFICATE

Ref.:

Date: 22/07/2024

FOR LIGHTENING ARRESTER TEST

(See Rule 12 of Explosive Rules, 2008)

I **N.K. KANDASAMY DEE** tested the below listed Lightening arresters in the premises of M/s. **SHREE MARIAMMAN FIREWORKS & AMORCES INDUSTRIES** situated at **S.No: 264/5D, 265/1, 2, 3A, 3B, 4, 430/1, 2, 438/1A, 1B, 2 & 440/1** of **Naranapuram & Anuppankulam Village, Sivakasi Taluk, Virudhunagar District**,...Covered under PESO licence No: **E/HQ/TN/20/829 (E32097)** in Form **LE-1**...on date...**18/07/2024**..and found conforming the standards laid down in the IS 2309 of the year..1989 (Reaffirmed 2010). The testing was carried out using...EARTH RESITANCE TESTER,MAKE-SECOR machine, Sl.No:13069-4/86, Year-1993, Type-Hand Operated, Range 0-100 Ω, and the machine was last calibrated on 14/11/2022.

Sl No	Building/Premises	LA/Earth Pit ID	Tested for (as per IS 2309)	Result obtained & Units	Specification as per IS2309, Units
1	**Transit Shed for Fuse/Fireworks as Shed No.50 (E32097)**	EP1	MINIMUM CROSS SECTIONAL AREA OF EARTHING CONDUCTORS	37.5mm² (Cu)	>25mm² (Cu)
2	**Transit Shed for Fuse/Fireworks as Shed No.50 (E32097)**	EP1	RESISTANCE OF EARTH PIT	1.8 Ohms	<5 Ohms

Next due date of the test: 18/07/2025

The test results are **satisfactory/needs repair.**

Remarks: Nil

N.K. KANDASAMY, D.E.E.,
N.K. ELECTRICALS
ELECTRICAL CONTRACTOR
E.S.B. 439 Dt. 28-02-2025

Signature & Name of the Competent Person /Engineer:
Education Qualification: Diploma in Electrical Engineering

Enclosures: 1. Self attested DEE/BE/B. Tech (EEE) Certificate **or** Certificate of Competency from State Government/Central Government for testing such equipment, clearly showing the education qualification and competency. **2.** Calibration certificate of the testing instrument (to be enclosed with test certificate).

UNDERTAKE THE WORK

- ★ Generator Permission Work / EB / Electrical Inspectorate.
- ★ MV / LV Installation Work in Regardless HP.
- ★ Preparation of Drawings as per IE Rules.
- ★ Lighting Arrester install and issue the Certificate as per Rules.

clean Copy

Volume 39 – Serial No : 2

GOVERNMENT OF TAMIL NADU

Directorate of Industrial Safety and Health,
Fireworks Workers Training Centre, Sivakasi

Safety Precautions to be Followed in Fireworks Manufacturing

TRAINING CERTIFICATE

This is to certify that Mr. Prabhakaran, aged 44, son of Ponnaiya, representing Sri Mariamman Fire Works and Amorces, Narayanapuram, Factory No. V.N.2220, has attended and qualified in the training class on Safety Precautions to be Followed in Fireworks Manufacturing conducted at the Fireworks Workers Training Centre from 15.07.2019 to 07.08.2019.

Training hours (excluding government holidays
and excluding 23.07.2019): 03:00 PM to 05:00 PM

sd/- 14.8.19
Joint Director of Industrial Safety and
Health (Training Centre),
Sivakasi

தமிழ்நாடு அரசு

39 வது தொகுதி

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

பட்டாசு தொழிலாளர்களுக்கான பயிற்சி மையம், சிவகாசி.

வரிசை எண் (2)

பட்டாசு தயாரிப்பில் கடைபிடிக்க வேண்டிய பாதுகாப்பு வழிமுறைகள்

பயிற்சி சான்றிதழ்

திரு. பிரபாகரன் வயது 49 த/பெ. மொண்ணையா

ஸ்ரீ மாரியம்மன் பயர் ஒர்க்ஸ் அமார்கிஸ், நாரணாபுரம் VN-2220

தொழிற்சாலையின் சார்பாக 15.07.2019 முதல் 07.08.2019* வரை

பட்டாசு தொழிலாளர்களுக்கான பயிற்சி மையத்தில் நடத்தப்பட்ட பட்டாசு தயாரிப்பில் கடைபிடிக்க வேண்டிய பாதுகாப்பு வழிமுறைகள் பற்றிய பயிற்சி வகுப்பில் கலந்து கொண்டு தகுதி பெற்றுள்ளார் என சான்றளிக்கப்படுகிறது.

* அதுத விடுமுறை தினங்கள் தவிர
மற்றும் 28.07.2019 தவிர

பயிற்சி நேரம் : மு.ப 08.00 முதல் மு.ப 05.00 வரை

இணை இயக்குநர்
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்
(பயிற்சி மையம்) சிவகாசி.

clean Copy

Volume 110 – Serial No : 03

GOVERNMENT OF TAMIL NADU

Directorate of Industrial Safety and Health,
Fireworks Workers Training Centre, Sivakasi

Safety Precautions to be Followed in Fireworks Manufacturing
(For Foreman/Supervisor)

TRAINING CERTIFICATE

This is to certify that Mr. K. Kaviyan, aged 25, son of Krishnan representing Sri Mariamman Fire Works & Industries, Anuppankulam, Sivakasi (Regn. No. 02220) has attended and qualified in the training class on Safety Precautions to be Followed in Fireworks Manufacturing conducted at the Fireworks Workers Training Centre from 21.04.2025 to 25.04.2025.

Training hours : 03:00 PM to 05:00 PM

sd/- 28.4.2025
Joint Director of Industrial Safety and
Health (Training Centre),
Sivakasi

பாதுகாப்பினை மேம்படுத்துவோம்! விபத்தினை அறவே தவிர்ப்போம்!!

தொகுதி எண் : 110

வரிசை எண் : 03

தமிழ்நாடு அரசு

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

பட்டாசு தொழிலாளர்களுக்கான பயிற்சி மையம், சிவகாசி

பட்டாசு தயாரிப்பில் கடைபிடிக்க வேண்டிய பாதுகாப்பு வழிமுறைகள்

(ஃபோர்மேன் / சூப்பர்வைசர்களுக்கானது)

25 APR 2025

(பயிற்சி மையம்)

பயிற்சி சான்றிதழ்

திரு/திருமதி/செல்வி..K. கோமியன்.....வயது25...த/பெ/க/பெ...கிருஷ்ணன்..... என்பவர்.மீ/மாரியம்மன்..பயர்..ஒர்க்ஸ்..& இண்டஸ்ட்ரீஸ்,..அலுப்பங்கோட்டை,..சிவகாசி தொழிற்சாலையின் (பதிவுஎண்...02220.....) சார்பாக ....21/04/2025..... முதல் ..25/04/2025.....* வரை பட்டாசு தொழிலாளர்களுக்கான பயிற்சி மையத்தில் நடத்தப்பட்ட பட்டாசு தயாரிப்பில் கடைபிடிக்க வேண்டிய பாதுகாப்பு வழிமுறைகள் பற்றிய பயிற்சி வகுப்பில் கலந்து கொண்டு பயிற்சி பெற்றுள்ளார் என சான்றளிக்கப்படுகிறது.

* பயிற்சி நேரம் : பிற்பகல் 01.00 மணி முதல்
பிற்பகல் 05.00 மணி வரை

* ——— நாட்கள் தவிர

28/04/2025

இணை இயக்குநர்
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்
(பயிற்சி மையம்) சிவகாசி.

Clean Copy

69

Volume 110 – Serial No : 04

GOVERNMENT OF TAMIL NADU

Directorate of Industrial Safety and Health,
Fireworks Workers Training Centre, Sivakasi

Safety Precautions to be Followed in Fireworks Manufacturing
(For Foreman/Supervisor)

TRAINING CERTIFICATE

This is to certify that Mr. R. Selvakumar, aged 29, son of D. Ramiah, representing Sri Mariamman Fire Works & Industries, Anuppankulam, Sivakasi (Regn. No. 02220) has attended and qualified in the training class on Safety Precautions to be Followed in Fireworks Manufacturing conducted at the Fireworks Workers Training Centre from 21.04.2025 to 25.04.2025.

Training hours : 03:00 PM to 05:00 PM

sd/- 28.4.2025
Joint Director of Industrial Safety and
Health (Training Centre),
Sivakasi

பாதுகாப்பினை மேம்படுத்துவோம்! விபத்தினை அறவே தவிர்ப்போம்!!

தொகுதி எண் : 110

வரிசை எண் : 04

25 APR 2025
(பயிற்சி மையம்)

தமிழ்நாடு அரசு

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககம்

பட்டாசு தொழிலாளர்களுக்கான பயிற்சி மையம், சிவகாசி

பட்டாசு தயாரிப்பில் கடைபிடிக்க வேண்டிய பாதுகாப்பு வழிமுறைகள்

(ஃபோர்மேன் / சூப்பர்வைசர்களுக்கானது)

பயிற்சி சான்றிதழ்

திரு/திருமதி/செல்வி.....R. செல்வக்குமார்.....வயது 29...த/பெ/க/பெ....D. ராமையா.....

என்பவர் மரியவல்லன் பயர் ஒர்க்ஸ் இண்டஸ்ட்ரிஸ், அலுப்பங்கோட்டை தொழிற்சாலையின்

(பதிவுஎண்.....02220.....) சார்பாக .....21/04/2025..... முதல் .....25/04/2025.....* வரை

பட்டாசு தொழிலாளர்களுக்கான பயிற்சி மையத்தில் நடத்தப்பட்ட பட்டாசு தயாரிப்பில் கடைபிடிக்க வேண்டிய பாதுகாப்பு வழிமுறைகள் பற்றிய பயிற்சி வகுப்பில் கலந்து கொண்டு பயிற்சி பெற்றுள்ளார் என சான்றளிக்கப்படுகிறது.

* பயிற்சி நேரம் : முற்பகல் 09.00 மணி முதல்
பிற்பகல் 05.00 மணி வரை

* ——— நாட்கள் தவிர

28/04/2025

இணை இயக்குநர்
தொழிலக பரதுகாப்பு மற்றும் சுகாதாரம்
(பயிற்சி மையம்) சிவகாசி.

70

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
(Formerly Department of Explosives)
FRDC Complex, Near ESI Hospital, Sivakasi West
Dist.Virudhunagar (TN) Sivakasi 626124
Tele: 254253 Fax: 255233
Email: dycccsivakasi@explosives.gov.in

No : E/SS/TN/FM/3773(E163018)

Dated : 01/04/202

To,
R. Selvakumar,
M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi
Distt. VIRUDIIUNAGAR, State. Tamil Nadu, Pincode-626130

Subject: **Certificate No. E/SS/TN/FM/3773(E163018) issued to R. Selvakumar, M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi granted in Form LE-11 of Explosives Rules, 2008 - Issue of Certificate regarding.**

Sir(s),

Please refer to your letter No. **151613** Dated **29/03/2025** and the subsequent examination held on . Please find enclosed herewith Foreman's Certificate No.**E/SS/TN/FM/3773(E163018)** valid upto **01/04/2030** for th purpose of **Foreman's Certificate** as per the provisions of Rule 107 of Explosives Rules, 2008.

It may please be noted that no explosives should be purchased on the strength of the above certificate. You are advised to strictly follow **Rules 89 to 98 of Explosives Rules 2008** while undertaking blasting operations.

- In case of validity of the certificate to be extended, application with following documents should be submitted :

a. Application in Form AE-11.
b. Original Foreman's Certificate in Form LE-11.
c. Scrutiny fee of revalidation Rs. 400/-. To be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
d. Five copies of holder's colour passport size photographs duly singed.
e. A physical fitness certificate from Registered medical practitioner.
f. A consent letter from the present employer holding Licence in Form LE-3 and intending to hire the services of Certificate holder.
g. The Foreman's certificate holder has to present himself physically before reviewing/revalidating Authority.
h. This certificate is liable to be cancelled/withdrawn on contravention for provisions of Explosive Rules, 2008 or committing during blasting leading to loss in human life.

Enclosures :

Yours faithfully

(Mohanlal Jana
Dy. Controller of Explosive
Deputy Chief Controller of Explosive
Sivakas

[For more information regarding status, fees and other details, please visit our web site http://peso.gov.in]

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by MOHAN LAL JANA
Reason: Licence No. : E/SS/TN/FM/3773

प्ररूप एलई – II | Form LE-II

फोरमैन प्रमाणपत्र | Foreman's Certificate

(अनुसूची 4 के भाग I का अनुच्छेद 11 देखें) | (See article 11 of Part I of Schedule IV)

[विस्फोटक नियम, 2008 के नियम 107(6) को देखें] | [see rule 107(6) of Explosives Rules, 2008]

(आतिशबाजी और सुरक्षा फ्यूज के विनिर्माण के पर्यवेक्षण का सक्षमता प्रमाणपत्र)

(Certificate of competency to supervise manufacture of fireworks or safety fuse)

सं० / No. : **E/SS/TN/FM/3773(E163018)**

प्रमाणित किया जाता है कि ***Shri R. Selvakumar*** (नाम), जिसका जन्म **16/03/1996** (जन्मतिथि) को हुआ था, जो **M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi, VIRUDHUNAGAR, Tamil Nadu** (पता) का निवासी है, ने , **Sivakasi** (परीक्षा का संचालन करने वाले अधिकारी का नाम) द्वारा तारीख को आयोजित **Foreman's examination** (परीक्षा का नाम) उत्तीर्ण कर ली है और उसे विस्फोटक नियम, 2008 के अधीन अनुज्ञप्त किसी कारखाने में "आतिशबाजी / सुरक्षा फ्यूज" के विनिर्माण का पर्यवेक्षण करने के लिए प्राधिकृत किया जाता है ।

This is to certify that ***Shri R. Selvakumar,***
born on **16/03/1996**, resident of **M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi, VIRUDHUNAGAR, Tamil Nadu** passed the **Foreman's examination** held on conducted by , **Sivakasi** and is authorised to supervise manufacture of "Fireworks/Safety fuses" in a factory licensed under Explosives Rules, 2008

कारखाने का नाम | Factory Name : M/s. Shree Mariamman Fireworks & Amorces Industries, Licence No. E/HQ/TN/20/829(E32097)
कारखाने का पता | Site Address : D.no- 3 Gomathi Nayagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) – 626 130, VIRUDHUNAGAR , Tamil Nadu

यह प्रमाणपत्र 01/04/2030 (जारी करने की तारीख के पाँच वर्ष) तक विधिमान्य होगा ।
This certificate shall remain valid till 01/04/2030 (five years from the date of issue)

यह प्रमाणपत्र, अधिनियम या उसके अधीन बनाए गए नियमों अथवा इस प्रमाणपत्र की शर्तों का उल्लंघन करने पर या यदि आवेदक द्वारा अपने आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखण्डित कर दिया जाएगा ।

This certificate is liable to be suspended or revoked for any violation of the Act or Rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information furnished by the applicant in his application form.

स्थान / Place : **Sivakasi**
तारीख / Date : **01/04/2025**

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
सिवाकाशी | Sivakasi

पुनर्विधिमान्यकरण हेतु पृष्ठांकन / Endorsement for revalidation

पुनर्वैधानीकरण की तिथि Date of Revalidation	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

शर्तें / CONDITIONS

1. विस्फोटकों के विनिर्माण के लिए लागू की जाने वाली सभी स्थानीय विधियाँ एवं विनियम लागू होंगे ।
   All local laws and regulations applicable for manufacture of explosives shall be followed.
2. मादक शराब, स्वापक या अन्य खतरनाक औषधियों से प्रभावित किसी व्यक्ति को विस्फोटक सामग्री के उपयोग की अनुज्ञा नहीं होगी ।
   No person under the influence of intoxicating liquors narcotics or other dangerous drugs shall be allowed to handle explosives materials.
3. इस प्रमाणपत्र का धारक उन सभी या किन्हीं निदेशों का पालन करेगा जो सुरक्षा के हित में समय समय पर नियंत्रक द्वारा दिए जाएं ।
   The holder of this certificate shall comply with all or any of the directions as may be given by the Controller from time to time in the interest of safety.
4. अग्नि या विस्फोट द्वारा दुर्घटनाओं, विस्फोटकों की हानि या उसमें कमी या चोरी की रिपोर्ट अनुज्ञप्तिधारी, निकटतम पुलिस थाने और उन क्षेत्रों पर अधिकारिता रखने वाले विस्फोटक नियंत्रक का तुरन्त दी जाएगी ।
   Accidents by fire or explosion and losses, shortage ot theft of explosives shall be immediately reported to licensee, the nearest police station and the Controller of Explosives having jurisdiction over the area.

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
सिवाकाशी | Sivakasi

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by MOHAN LAL JANA
Reason: Licence No. : E/SS/TN/FM/3773
Location:Sivakasi [E163018]
Date:01-04-2025 17:00:43 PM

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
(Formerly Department of Explosives)
FRDC Complex, Near ESI Hospital, Sivakasi West
Dist.Virudhunagar (TN) Sivakasi 626124
Tele: 254253 Fax: 255233
Email: dyccesivakasi@explosives.gov.in

72

No. E/SS/TN/FM/3775(E163017)

Dated : 01/04/2025

To,
S. Karthikeyan,
M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi
Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626130

Subject: **Certificate No. E/SS/TN/FM/3775(E163017) issued to S. Karthikeyan, M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi granted in Form LE-11 of Explosives Rules, 2008 - Issue of Certificate regarding.**

Sir(s),

Please refer to your letter No. **151599** Dated **29/03/2025** and the subsequent examination held on . Please find enclosed herewith Foreman's Certificate No.**E/SS/TN/FM/3775(E163017)** valid upto **01/04/2030** for the purpose of **Foreman's Certificate** as per the provisions of Rule 107 of Explosives Rules, 2008.

It may please be noted that no explosives should be purchased on the strength of the above certificate. You are advised to strictly follow **Rules 89 to 98 of Explosives Rules 2008** while undertaking blasting operations.

- In case of validity of the certificate to be extended, application with following documents should be submitted :

a. Application in Form AE-11.
b. Original Foreman's Certificate in Form LE-11.
c. Scrutiny fee of revalidation Rs. 400/-. To be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
d. Five copies of holder's colour passport size photographs duly singed.
e. A physical fitness certificate from Registered medical practitioner.
f. A consent letter from the present employer holding Licence in Form LE-3 and intending to hire the services of Certificate holder.
g. The Foreman's certificate holder has to present himself physically before reviewing/revalidating Authority.
h. This certificate is liable to be cancelled/withdrawn on contravention for provisions of Explosive Rules, 2008 or committing during blasting leading to loss in human life.

Enclosures :

Yours faithfully,

(Mohanlal Jana)
Dy. Controller of Explosives
Deputy Chief Controller of Explosives
Sivakasi

[For more information regarding status, fees and other details, please visit our web site http://peso.gov.in]

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by MOHAN LAL JANA
Reason: Licence No. : E/SS/TN/FM/3775
Location:Sivakasi [E163017]
Date:01-04-2025 17:07:29 PM

प्ररूप एलई - II | Form LE-II

फोरमैन प्रमाणपत्र | Foreman's Certificate

(अनुसूची 4 के भाग I का अनुच्छेद 11 देखें) | (See article 11 of Part I of Schedule IV)

[विस्फोटक नियम, 2008 के नियम 107(6) को देखें] | [see rule 107(6) of Explosives Rules, 2008]

(आतिशबाजी और सुरक्षा फ्यूज के विनिर्माण के पर्यवेक्षण का सक्षमता प्रमाणपत्र)

(Certificate of competency to supervise manufacture of fireworks or safety fuse)

सं० / No. : E/SS/TN/FM/3775(E163017)

प्रमाणित किया जाता है कि *Shri S. Karthikeyan* (नाम), जिसका जन्म 08/05/1999 (जन्मतिथि) को हुआ था, जो M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi, VIRUDHUNAGAR, Tamil Nadu (पता) का निवासी है, ने , Sivakasi (परीक्षा का संचालन करने वाले अधिकारी का नाम) द्वारा तारीख को आयोजित Foreman's examination (परीक्षा का नाम) उत्तीर्ण कर ली है और उसे विस्फोटक नियम, 2008 के अधीन अनुज्ञप्त किसी कारखाने में "आतिशबाजी / सुरक्षा फ्यूज" के विनिर्माण का पर्यवेक्षण करने के लिए प्राधिकृत किया जाता है ।

This is to certify that *Shri S. Karthikeyan*,
born on 08/05/1999, resident of M/s. Shree Mariamman Fireworks & Amorces Industries, Thiruthangal, Sivakasi, VIRUDHUNAGAR, Tamil Nadu passed the Foreman's examination held on conducted by , Sivakasi and is authorised to supervise manufacture of "Fireworks/Safety fuses" in a factory licensed under Explosives Rules, 2008.

कारखाने का नाम | Factory Name : M/s. Shree Mariamman Fireworks & Amorces Industries, Licence No. E/HQ/TN/20/829(E32097)
कारखाने का पता | Site Address : D.no- 3 Gomathi Nayagam pillai Street, Sengamalanachiarpuram Road, Thiruthangal Road, Sivakasi (TN) – 626 130, VIRUDHUNAGAR , Tamil Nadu

यह प्रमाणपत्र 01/04/2030 (जारी करने की तारीख के पाँच वर्ष) तक विधिमान्य होगा ।
This certificate shall remain valid till 01/04/2030 (five years from the date of issue)

यह प्रमाणपत्र, अधिनियम या उसके अधीन बनाए गए नियमों अथवा इस प्रमाणपत्र की शर्तों का उल्लंघन करने पर या यदि आवेदक द्वारा अपने आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखण्डित कर दिया जाएगा ।

This certificate is liable to be suspended or revoked for any violation of the Act or Rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information furnished by the applicant in his application form.

स्थान / Place : Sivakasi
तारीख / Date : 01/04/2025

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
सिवाकाशी | Sivakasi

पुनर्विधिमान्यकरण हेतु पृष्ठांकन / Endorsement for revalidation

पुनर्वैधानीकरण की तिथि Date of Revalidation	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरूपयोग विधि के अधीन गंभीर दांडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

शर्तें / CONDITIONS

1. विस्फोटकों के विनिर्माण के लिए लागू की जाने वाली सभी स्थानीय विधियों एवं विनियम लागू होंगे ।
   All local laws and regulations applicable for manufacture of explosives shall be followed.
2. मादक शराब, स्वापक या अन्य खतरनाक औषधियों से प्रभावित किसी व्यक्ति को विस्फोटक सामग्री के उपयोग की अनुज्ञा नहीं होगी ।
   No person under the influence of intoxicating liquors narcotics or other dangerous drugs shall be allowed to handle explosives materials
3. इस प्रमाणपत्र का धारक उन सभी या किन्हीं निदेशों का पालन करेगा जो सुरक्षा के हित में समय समय पर नियंत्रक द्वारा दिए जाएं ।
   The holder of this certificate shall comply with all or any of the directions as may be given by the Controller from time to time in the interest of safety
4. अग्नि या विस्फोट द्वारा दुर्घटनाओं, विस्फोटकों की हानि या उसमें कमी या चोरी की रिपोर्ट अनुज्ञप्तिधारी, निकटतम पुलिस थाने और उन क्षेत्रों पर अधिकारिता रखने वाले विस्फोटक नियंत्रक को तुरन्त दी जाएगी ।
   Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to licensee, the nearest police station and the Controller of Explosives having jurisdiction over the area

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
सिवाकाशी | Sivakasi

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by MOHAN LAL JANA
Reason: Licence No. : E/SS/TN/FM/3775
Location:Sivakasi [E163017]
Date:01-04-2025 17:07:40 PM

Clean COPY

FIRST INFORMATION REPORT
முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I

1. District: TRICHY P.S. VAIYAMPATTY Year 2025
FIR No. 458 Date: 21-07-2025
மாவட்டம் காவல் நிலையம் ஆண்டு மு. த.அ.எண் நாள்

2. Act(s) சட்டம் Sections பிரிவுகள்

THE BHARATIYA NYAYA SANHITA (BNS), 2023	288
THE BHARATIYA NYAYA SANHITA (BNS), 2023	125(a)
THE BHARATIYA NYAYA SANHITA (BNS), 2023	105
THE INDIAN EXPLOSIVES ACT, 1884	9(B)(1)(a)

3.(a) Occurrence of Offence Day: MONDAY Date From: 21.07.2025 Date To: -
குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை
Time Period: On Time From: 06.30 Hrs Time To: -
நேர அளவு நேரம் முதல் நேரம் வரை

(b) Information received at PS. Date: 21.07.2025 Time: 17.30 Hrs
(c) General Diary Reference: Entry No(s)
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம்
பொது நாட்குறிப்பில் பதிவு விவரம் எண்

4. Type of Information: WRITTEN Time : -
தகவலின் வகை நேரம்

5. Place of Occurrence: (a) Direction and Distance from PS: NORTH-EAST & 5.0 Km
Beat Number: BEAT 3
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும்,
எத்திசையும் முறைக் காவல் எண்

(b) Address: : In Sivakasi Naranapuram to Andiapuram Road Sri Mariamman Fire Works Amorces Industries
முகவரி

(c) In case, outside limit of this Police Station,then the Name of P.S: - District: -
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின்
அந்நிலையில், அந்த கா.நி பெயர் மாவட்டம்

6. Complainant/Informant (a) Name: SANGILI PRABHU (c) Date/Year of Birth: 1986 (d) Nationality: INDIA
குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர்
நாள் / பிறந்த ஆண்டு நாட்டினம்
(b).Father's/Husband's Name:
தந்தை / கணவர் பெயர்
(e).Passport No. Date of Issue: Place of Issue:

75

வெளிநாட்டு கடவுச்சீட்டு எண் வழங்கப்பட்ட நாள்
வழங்கப்பட்ட இடம்

(f). Occupation: தொழில்

(g). Address: VILLAGE ADMINISTRATIVE OFFICER, NARANAPURAM VILLAGE, SIVAKASI TALUK

7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குறிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.

1. GOPI, S/o. SEENIVASAN, S.N. PURAM, THIRUTHANGAL OWNER MARIYAMMAN FIRE WORKS
2. PRABHAKARAN, MANAGER, MARIAMMAN FIRE WORKS
3. SELVAKUMAR, S/O. RAMAIAH, VADAMALAPURAM FOREMAN, MARIAMMAN FIRE WORKS

8. Reasons for delay in reporting by the complainant/Informant:
குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.

9. Particulars of the properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.

10. Total value of properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents

Submitted with respect:-Today, on 21.07.2025 at around 17:30 hours, while I, S. Sundararaj, Deputy Inspector of Police, Sivakasi East Police Station, was on station duty, I received a complaint submitted in person at the station by Sangiliprabhu, age 39/25, working as the Village Administrative Officer of Naranapuram Village, Sivakasi Taluk. Registered station crime No. 458/2025 under Sections 288, 125(a), 105 BNS read with 9(B)(1)(a) of the IE Act, as follows: From Sangiliprabhu (39), Village Administrative Officer, Naranapuram Village, Sivakasi Taluk, Cell: 9943381114. To : The Sub-Inspector of Police, Sivakasi East Police Station, Sivakasi East. Sir, I am working as the Village Administrative Officer in Naranapuram Village, Sivakasi Taluk. Today, on 21.07.25, around 03:30 PM, while I was on duty, I received information that a fireworks explosion had occurred at Mariamman Fireworks (Amarsus Industries) operating on the road from

Naranapuram to Andiyapuram, involving Survey Nos. 264/5D, 265/1, 265/2, 265/3A, 265/3B, 265/4 (Naranapuram Panchayat) and Survey Nos. 430/1, 430/2, 438/1A, 438/1B, 438/2, 440/1 (Anuppankulam Panchayat). I informed the Fire Department, Police Department, and Ambulance. When I went there along with my Village Assistant, Mrs. Kavitha, we saw that an explosion had occurred in Room Nos. 11A and B, where the fireworks raw materials are stored, and the room was completely destroyed. With the help of bystanders, I sent the following injured persons via ambulance to Sivakasi Government Hospital: Mariammal (wife of Thangaraj) of Muthuramalingapuram Colony, Sivakasi Pallapatti Road, who sustained burns all over her body; Mariammal (wife of Muthuvel) of the same area, who sustained a burn on her lower back; and Nagalakshmi (wife of Muniyasami) of the same area, who sustained burns on both her feet. Later, after the Fire Department arrived and poured water on Room Nos. 11A and B, two female deceased bodies and one male deceased body were found, charred due to burns from the explosion. Upon recovering the bodies and inquiring with their relatives present there, the deceased were identified as Lakshmi (wife of Karuppasami) of Muthuramalingapuram Colony, Sivakasi Pallapatti Road; Sangeetha (wife of Sivasami) of the same area; and Karthikselvam (son of Thangaraj) of the same area. I sent the aforesaid deceased bodies via ambulance to Sivakasi Government Hospital. Upon enquiry, it came to light that the owner of the said fireworks unit, Gopi (son of Srinivasan) of Thiruthangal S.N. Puram; the Manager, Prabhakaran; and the Foreman, Selvakumar (son of Ramaiya) of Vadamalapuram, were operating the unit without adequate safety equipment, without providing proper training to workers, without proper supervision, and knowingly employing an excessive number of workers in the raw material preparation room, even though it was known that it could easily catch fire and explode, endangering human life. Therefore, I request action be taken against the aforesaid owner Gopi, Manager Prabhakaran, and Foreman Selvakumar. Yours sincerely, (sd) G. Sangili Prabhu, 21.07.25, Village Administrative Officer, Naranapuram. Sir, Received the Complaint and registered a case in Cr.No.458/2025 u/s.288, 125(a), 105 BNS r/w 9(B)(1)(a) IE Act on 21.07.25 at 17.30hrs. (sd) S. Sundararaj, Sub-Inspector, 21/07/25. I am forwarding this First

77

77

Information Report along with the complainant's petition to the Honorable Judicial Magistrate No. -2, Sivakasi, and copies to the concerned higher officials.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.
எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant
Signature of the Officer in-charge, Police Station
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: 21.07.2025
Name: SUNDARARAJ S
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும் பெயர்
Rank: SUB INSPECTOR OF POLICE No.
நிலை எண்

FIRST INFORMATION REPORT | **TAMIL NADU POLICE**

முதல் தகவல் அறிக்கை | INTEGRATED INVESTIGATION FORM-I

(Under Section 154 Cr.P.C)

(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

1.	District: VIRUDHUNAGAR	P.S.	SIVAKASI EAST	Year	2025	FIR No. 458	Date:	21-07-2025
	மாவட்டம்	காவல் நிலையம்		ஆண்டு		மு. த.அ.எண்	நாள்	
2.	Act(s) சட்டம்					Sections பிரிவுகள்		
	THE BHARATIYA NYAYA SANHITA (BNS), 2023					288		
	THE BHARATIYA NYAYA SANHITA (BNS), 2023					125(a)		
	THE BHARATIYA NYAYA SANHITA (BNS), 2023					105		
	THE INDIAN EXPLOSIVES ACT 1884					9(B)(1)(a)		
3. (a)	Occurrence of Offence Day:	MONDAY	Date From:	21-07-2025	Date To:	-		
	குற்ற நிகழ்வு நாள்		நாள் முதல்		நாள் வரை			
	Time Period:	On	Time From:	15:30 Hrs	Time To:	-		
	நேர அளவு		நேரம் முதல்		நேரம் வரை			
(b)	Information received at PS. Date:	21-07-2025	Time:	17:30 Hrs	(c) General Diary Reference:		Entry No(s)	
	காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்		நேரம்		பொது நாட்குறிப்பில் பதிவு விவரம் எண்			
4.	Type of Information:	WRITTEN			Time :	-		
	தகவலின் வகை				நேரம்			
5.	Place of Occurrence: (a) Direction and Distance from PS:				NORTH-EAST & 5.0 Km		Beat Number:	BEAT 03
	குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும்						முறைக் காவல் எண்	
(b).	Address: சிவகாசி நாரணாபுரம் TO ஆண்டியாபுரம் ரோடு ஸ்ரீ மாரியம்மன் பயர் ஒர்க்ஸ் அமார்சஸ் இன்டஸ்ட்ரீஸில் வைத்து							
	முகவரி							
(c)	In case, outside limit of this Police Station,then the Name of P.S:				-		District:	-
	இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர்						மாவட்டம்	
6.	Complainant/Informant (a) Name:	SANGILI PRABHU		(c) Date/Year of Birth:	1986	(d) Nationality:	INDIA	
	குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர்			நாள் / பிறந்த ஆண்டு		நாட்டினம்		
	(b).Father's/Husband's Name:							
	தந்தை / கணவர் பெயர்							
	(e).Passport No.			Date of Issue:		Place of Issue:		
	வெளிநாட்டு கடவுச்சீட்டு எண்			வழங்கப்பட்ட நாள்		வழங்கப்பட்ட இடம்		
	(f). Occupation:	-						
	தொழில்							
	(g). Address:	VILLAGE ADMINISTRATIVE OFFICER, NARANAPURAM VILLAGE, SIVAKASI TALUK						

முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars

தெரிந்த / ஐயப்பாட்டிற்குறிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.

1 GOPI (S/O) SEENIVASAN ,S.N.PURAM, THIRUTHANGAL OWNER MARIYAMMAN FIRE WORKS
2 PRABHAKARAN ,MANAGER - MARIAMMAN FIRE WORKS
3 SELVAKUMAR (S/O) RAMAIAH ,VADAMALAPURAM FOREMAN - MARIAMMAN FIRE WORKS

8. Reasons for delay in reporting by the complainant/Informant:

குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.

9. Particulars of the properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.

10. Total value of properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:

பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents

முதல் தகவல் அறிக்கையின் சுருக்கம்

80

பணிந்து அனுப்புகிறேன்:- இன்று 21.07.2025ம் தேதி 17.30 மணியளவில் சிவகாசி கிழக்கு காவல் நிலைய சார்பு ஆய்வாளர் S.சுந்தரராஜ் ஆகிய நான் நிலைய அலுவலில் இருந்த போது சிவகாசி தாலுகா, நாரணாபுரம் கிராமத்தில் கிராம நிர்வாக அலுவலராக பணிபுரிந்து வரும் சங்கிலிபிரபு வயது 39/25 என்பவர் நிலையம் ஆஜராகி கொடுத்த புகார் மனுவினைப் பெற்று கிழக்கு காவல் நிலைய குற்ற எண். 458/2025 u/s.288, 125(a), 105 BNS r/w 9(B)(1)(a) IE Act ஆக வழக்குப் பதிவு செய்தேன். வாதியின் புகார் மனு பின்வருமாறு: அனுப்புநர்:- G.சங்கிலிபிரபு (39), கிராம நிர்வாக அலுவலர், நாரணாபுரம் கிராமம், சிவகாசி வட்டம், செல்: 9943381114. பெறுநர்:- சார்பு ஆய்வாளர் அவர்கள், சிவகாசி கிழக்கு காவல் நிலையம், சிவகாசி கிழக்கு. ஐயா, நான் சிவகாசி வட்டம், நாரணாபுரம் கிராமத்தில் கிராம நிர்வாக அலுவலராக பணிபுரிந்து வருகிறேன். நான் இன்று 21.07.25மாலை 03:30 மணி அளவில் பணியில் இருந்த போது நாரணாபுரம் டூ ஆண்டியாபுரம் செல்லும் ரோட்டில் சர்வே எண்: 264/5D, 265/1, 265/2, 265/3A, 265/3B, 265/4 நாரணாபுரம் பஞ்சாயத்து மற்றும் சர்வே எண் 430/1, 430/2, 438/1A, 438/1B, 438/2, 440/1 அனுப்பன்குளம் பஞ்சாயத்தில் இயங்கி வரும் மாரியம்மன் பயர் ஒர்க்ஸ் அமார்சஸ் இன்டஸ்ட்ரீஸில் வெடி விபத்து ஏற்பட்டதாக தகவல் கிடைக்கவும். தீயணைப்பு துறைக்கும், காவல் துறை மற்றும் ஆம்புலன்ஸுக்கு தகவல் தெரிவித்து நானும், எனது கிராம உதவியாளர் திருமதி. கவிதா ஆகியோர்கள் அங்கு சென்று பார்த்த போது பயர் ஒர்க்ஸின் மணிமருந்து வைக்கும் அறை எண். 11A,Bல் வெடி விபத்து ஏற்பட்டு அந்த ரூம் வெடித்து தரைமட்டமாக இருந்தது. அந்த அறையில் வேலை பார்த்த பின்னர் விசாரித்து தெரிந்த சிவகாசி பள்ளப்பட்டி ரோடு முத்துராமலிங்கபுரம் காலனியைச் சேர்ந்த தங்கராஜ் மனைவி மாரியம்மாள் என்பவருக்கும் உடல் முழுவதும் தீக்காயம் ஏற்பட்டும் அதே ஏரியாவைச் சேர்ந்த முத்துவேல் மனைவி மாரியம்மாள் என்பவருக்கும் பின்பக்க இடுப்பில் வீக்காயமும், அதே ஏரியாவைச் சேர்ந்த முனியசாமி மனைவி நாகலட்சுமி என்பவருக்கு இரண்டு கால் பாதத்திலும் தீக்காயம் ஏற்பட்டு இருந்தவர்களை அங்கிருந்தவர்களின் உதவியுடன் ஆம்புலன்ஸ் மூலம் சிவகாசி அரசு மருத்துவமனைக்கு அனுப்பி வைத்தேன். பின்னர் தீயணைப்புதுறையினர் வந்தவுடன் அறை எண் 11A,Bல் தண்ணீர் ஊற்றி அனைத்து பார்த்த போது வெடி விபத்தில் தீக்காயம் பற்றி உடல் கருகிய நிலையில் இரண்டு பெண் பிரேதமும், ஒரு ஆண் பிரேதமும் காணப்பட்டது. அந்த பிரேதங்களை மீட்டு அங்கிருந்த அவர்களது உறவினர்களிடம் விசாரிக்க சிவகாசி பள்ளப்பட்டி ரோடு முத்துராமலிங்கபுரம் காலனியைச் சேர்ந்த கருப்பசாமி மனைவி லட்சுமி, அதே ஏரியாவைச் சேர்ந்த சிவசாமி மனைவி சங்கீதா, மற்றும் அதே ஏரியாவைச் சேர்ந்த தங்கராஜ் மகன் கார்த்திக்செல்வம் ஆகியோர்கள் என்று தெரியவந்தது. மேற்படி பிரேதங்களை ஆம்புலன்ஸ் மூலம் சிவகாசி அரசு மருத்துவமனைக்கு அனுப்பி வைத்தேன். விசாரித்து பார்த்த போது மேற்படி பயர் ஒர்க்ஸின் உரிமையாளர் திருத்தங்கல் S.N புரத்தை சேர்ந்த சீனிவாசன் மகன் கோபி என்பவர், மேனேஜர் பிரபாகரன், மற்றும் போர்மேன் வடமலாபுரத்தை சேர்ந்த ராமையா மகன் செல்வகுமார் ஆகியோர்களை வைத்து மேற்படி பயர் ஒர்க்ஸில் போதிய பாதுகாப்பு உபகரணங்கள் இல்லாமலும், வேலையாட்களுக்கு முறையான பயிற்சி அளிக்காமலும், முறையாக கண்காணிக்காமலும், எளிதில் தீப்பற்றி வெடித்தால் மனித உயிருக்கு ஆபத்து ஏற்படும் என தெரிந்தும் அதிகபடியான வேலையாட்களை வைத்து மணிமருந்து தயாரிக்கும் அறையில் வேலை பார்த்ததின் காரணமாக இந்த வெடி விபத்து ஏற்பட்டுள்ளதால் மேற்படி பயர் ஒர்க்ஸின் உரிமையாளர் கோபி, மேனேஜர் பிரபாகரன், மற்றும் போர்மேன் செல்வகுமார் ஆகியோர்கள் மீது நடவடிக்கை எடுக்க கேட்டுக்கொள்கிறேன். இப்படிக்கு (sd) G.Sangili Prabhu.21.07.25.கி.நி.அ. நாரணாபுரம்,

Sir, Received the Complaint and registered a case in Cr.no.458/2025 u/s.288, 125(a), 105 BNS r/w 9(B)(1)(a) IE Act on 21.07.25 at 17.30hrs.(sd) S.Sundararaj.,SI.,21/07/25.

இதன் முதல் தகவல் அறிக்கையை புகார்தாரரின் புகார் மனுவுடன் இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் எண் -2 சிவகாசி அவர்களுக்கும் மற்ற நகல்களை சம்மந்தப்பட்ட உயர் அதிகாரிகளுக்கும் அனுப்பி வைக்கிறேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant — Signature of the Officer in-charge, Police Station

குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு — காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court: **21-07-2025** Name: **SUNDARARAJ S**

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும் — பெயர்

Rank: **SUB INSPECTOR OF POLICE** No.

நிலை	எண்

PRINT BACK

NOTE: Check your browser setting to ALLOW POPUP TO PRINT.

81

Tamil Nadu Police Department Corner

Officers Portal Login (../../Login)
Site Map (../../CitizenSiteMap)
Feedback (../../FeedbackCitizen)

Recruitment (../../Recruitment)
Important Sites (../../Links)
RTI Act (../../RtiAct)
Help (../../CitizenHelp)
Prevention Tips (../../PreventionTipsNew)
Crime Prevention Tips (../../PreventionTips)
Publications (../../CitizenPublication)
Contact Us (../../CCTNSContact)

Disclaimer (../../CCTNSDisclaimer)
Privacy Policy (../../CCTNSPrivacyPolicy)
Terms of use (../../CCTNSTermsofuse)

Designed and Development : NIC (https://www.nic.in/),Chennai (http://www.tn.nic.in/)

Content is owned and maintained by TamilNadu Police

Last Updated : 06-Feb-2026

Best viewed in Firefox (v 50.0 & Above), Google Chrome (v 37.0 & Above) [Resolution 1280 X 600 & Above] and Firefox for Android

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.189 of 2025 (SZ)
[Earlier O.A. No.374 of 2025(PB)]

IN THE MATTER OF:
Tribunal on its own motion SUO MOTU based on the news item in The Hindu, dt:22.07.2025, titled "Three Killed in fireworks unit explosion in T.N.'s Sivakasi"

And

Central Pollution Control Board and Others
... Respondents

REPLY STATEMENT SUBMITTED BY THE 4TH RESPONDENT

M/s. P.KALAIYARASI BHARATHI (1488/04)
P. SARAVANAKUMAR (517/06)
Counsel for 4th Respondent
94871 32993
Email : udhayalawoffice@gmail.com